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R1 Dany
NO: 28/07/25

Before The Hon'ble National Green Tribunal
Eastern Zone Bench, Kolkata

OA No. 222 of 2024 (EZ)

In the matter of

News Item titled "Six killed in accidental blast in Birbhum coal mine"
appearing in the Hindu dated 08.10.2024

And

West Bengal Pollution Control Board(WBPCB)

Through its Member Secretary,

West Bengal & Ors

..... Respondent(s)

I.N.D.E.X

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Place:- Kolkata

Date: 28/05/25



Ashok Prasad

Ashok Prasad, Advocate

Counsel for Respondent No.4

Mobile: 9883069404

Email id: ashokadvhc@gmail.com

32 → 07.05.2025

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Before The Hon'ble National Green Tribunal

Eastern Zone Bench, Kolkata

OA No. 222 of 2024

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News Item titled "Six killed in accidental blast in Birbhum coal mine" appearing in the Hindu dated 08.10.2024

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West Bengal & Ors

..... Respondent(s)

REPLY ON BEHALF OF THE RESPONDENT NO. 6 DIRECTOR GENERAL OF MINES SAFETY, DGMS, Dhanbad.

MOST RESPECTFULLY SHOWETH:

I, Shyam Sunder Soni son of Late Kailash Chand Soni, aged about 49 years, appointed as the Director of Mines Safety, Region I, Eastern Zone, DGMS under Ministry of Labour and Employment, Govt. of India, do hereby solemnly and declare as follows: -



X

1. That I am well conversant with the facts and circumstances of the case, and as such, I am duly authorized and competent to swear this affidavit on behalf of R-6, in the above matter.
2. That I have read and understood the original application and have been advised to traverse by way of this Counter Affidavit as reply thereto.
3. That have and except those which are matter of record and those which are specifically admitted hereto the contents of the OA that have not been specifically admitted hereunder or are a matter of record be deemed denied.
4. That the deponent craves liberty to raise additional submission or file supplementary affidavits in case need arises during the course of arguments.

BRIEF SUBMISSIONS: -

5. Gangaramchak & Gangaramchak-Bhadulia Coal Mine (G&GB Coal Mine) is a captive mine of M/s West Bengal Power Development Corporation Limited (WBPDC) to cater the coal needs of its power plants situated at different location of West Bengal. The mine is situated in Birbhum district of West Bengal at a distance of about 63 km from the Eastern Zonal office of the Directorate General of Mines Safety, Sitarampur. Khyrasole-Panchra road connects the block with the Raniganj-Suri road (State Highway) at Panchra.





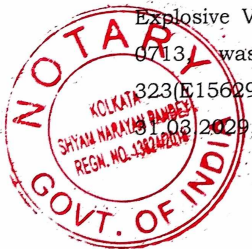
6. This Mine is being operated by a Mine Developer & Operator (MDO) M/s Gangaramchak Mining Private Limited (GMPL) appointed by M/s WBPDC, by signing a "Coal Mining Agreement" mutually.
7. Opencast mining method with use of Heavy Earth Moving Machineries (HEMMs) and deep hole drilling and blasting was adopted for removal of overburden (OB) as well as for extraction of coal, by deploying excavators and tipper combination. As per the Coal Mines Regulations, 2017, the "*deep-hole drilling and blasting*" means, *drill holes more than three meters in depth and used for blasting in an opencast mining operation.*
8. Deep hole blasting was done using Site Mixed Emulsion (SME) along with cast booster explosives and emulsion booster explosives. NONEL, electric detonators and electronic detonators were used as initiation system for blasting in the mine.
9. The blasting accessories required for blasting in the mine was catered by two explosive magazines, namely Sagarbhanga (G&GB Coal Mine) Magazine and Barjora Coal Mine Magazine, both owned by M/s West Bengal Power Development Corporation Limited (WBPDC) and located at 02 km and 11 km respectively from the mine workings. Licenses of the both the magazines were granted by Petroleum and Explosives Safety Organisation (PESO) in the name of Shri Samresh Kumar (occupier), who was also the Agent of mine, the details of which are as given below:



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- a) Sagarbhanga (G&GB Coal Mine) Magazine having License No. E/EC/WB/22/526(E141935) validity up to 31.03.2028, was permitted for maximum storage of 500 Kgs Nitrate Mixture (Class-2, Division-0, Sub-Division-0), 100 numbers Electric Detonators (Class-6, Division-3, Sub-Division-0) and 2500 numbers Non-Electric (Nonel) Detonators (Class-6, Division-3, Sub-Division-0).
- b) Barjora Coal Mine Magazine having License No. E/EC/WB/22/507(E113019) validity up to 31.03.2025, was permitted for maximum storage of 500 Kgs Cast Booster Explosives (Class-3, Division-2, Sub-Division-0), 100 numbers Electric Detonators (Class-6, Division-3, Sub-Division-0) and 2500 numbers Non-Electric (Nonel) Detonators (Class-6, Division-3, Sub-Division-0).

10. Two numbers of hired licensed explosive vans were deployed in the mine for transport of blasting accessories from explosive magazines to the blasting sites in the mine. One of the two hired Explosive Vans, which was bearing Registration No. JH 02AM 2688, was having PESO's License No. E/EH/JH/25/70(E95661), dated 15.03.2021, License Validity upto 31.03.2026, in the name of the Licensee (Occupier) Shri Uday Pratap Singh, M/s Kumar Explosive, Ranchi Road, Ramgarh, Jharkhand, and the maximum permitted quantity of explosives to be transported was 11350 Kg. Similarly, the Second hired Explosive Van, which was bearing Registration No. JH 02BQ 0713, was having PESO's License No. E/EH/JH/25/323(E156292), dated 05.06.2024, License Validity upto 31.03.2029, in the name of the Licensee (Occupier) Shri Sanjiv



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Kumar Singh, M/s Singh Transport, Ranchi Road, Ramgarh, Jharkhand - 829122, and the maximum permitted quantity of explosives to be transported was 1890 Kg.

A copy of the Licenses are annexed herewith and Marked Collectively As Annexure R-1

11. Permission under Regulation 196(3) of the Coal Mines Regulations, 2017, to conduct controlled deep hole blasting within 500 m but beyond 100 m of Bastavpur village, Bhadulia village and other structures not belonging to the owner of the mine was granted by DGMS, vide letter No. 11142/EZ/Sitarampur Region No.III/Permrelax/2024/261029 dated 06.02.2024

A copy of the Permission letter is annexed herewith and marked As Annexure R-2

- 12.A Fatal Accident had occurred on 07.10.2024 at Gangaramchak & Gangaramchak-Bhadulia Coal Mine of M/s West Bengal Power Development Corporation Limited (WBPDC) in which 08 persons died and 03 injured. On 07.10.2024 in 1st shift, it was planned to conduct blasting at two OB faces, one at 76 mRL (hereinafter referred to as "lower OB face") and another one at 92 mRL (hereinafter referred to as "upper OB face"). As per RE-13 record on 07.10.2024, 250 nos. (25 Kg) of Cast Booster was issued in Explosive Van No. JH 02AM 2688 and Nonel-250 nos., NLE-50 nos. and Electric Detonator-10 nos. were issued in Explosive Van No. JH 02BQ 0713 from Barjora Magazine. Also, Emulsion Booster-300 nos. (45 Kgs), and 300 nos. Electronic



X

Detonators (E DET-200 nos. & ELCON-D-100 nos.) were issued in Explosive Van No. JH 02BQ 0713 from Sagarbhangra (G&GB Coal Mine) Magazine (as per RE-13). Then both the explosive vans carrying blasting accessories reached at the lower OB face, and the blasting accessories from both the explosive vans were unloaded at the lower OB face and the blasting helpers completed preparation of primers for 301 holes at lower OB face, in which Electronic Detonators-191 nos., Nonel-110 nos., Emulsion Booster-191 nos. and Cast Booster-110 Nos. were used. Lowering of primer charges into the drilled holes and charging therein with SME explosive was also started at the lower OB face. Then, all booster explosives and detonators left out after use at the lower OB face were loaded into the Explosive Van JH 02AM 2688 and the loaded Explosive van was taken to the upper OB face and parked at 95 mRL near the drilled holes of upper OB face (the surface where the van was parked was at about 2-3 m higher level than the upper OB face), whereas, the second explosive van (JH 02BQ 0713) remained at the lower OB face in empty condition. At the upper OB face, it was decided to conduct blasting of 92 holes (160 mm diameter drilled in grid pattern with spacing about 3m, burden about 2.5m and depth varying from 3m to 5m) existing on a part of the face. An overman, a mining sirdar along with twelve Blasting Helpers employed by MDO (GMPL) reached at the upper OB face. A SME Truck also reached there, which was parked at around 80 m away from the van. Then, the driver of Explosive Van JH 02AM 2688 went to the rear side of his van for unloading the explosives from it. Five blasting helpers were assigned with the job for preparation and shifting of the primers to hole locations and about seven blasting helpers were assigned the job of

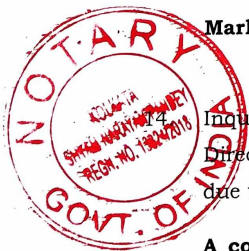


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stemming and other works, who were waiting for completion of the priming work. Out of the seven, three blasting helpers were taking rest in the shadow of explosive van near its front left wheel to protect themselves from bright sunlight coming from the eastern side. The overman and mining sirdar (of GMPL) were also present.

13. While unloading of explosives from an explosive van (loaded with booster explosives, electric and electronic detonators, and shock tubes) parked near the site scheduled for blasting at an overburden bench of an opencast coal mine, and primer preparation, carrying them in bunches to the shot holes, and lowering of primer charge into a hole were going on simultaneously, suddenly, a strong blast occurred in the explosive van, resulting in shock waves, air overpressure and ejection of splinters from the damaged aluminum sheeting of the van, which in turn initiated to blast all the primer charges, to which all eight persons engaged in the above operations died on the spot; and one of the three persons present nearby received serious bodily injuries and two received reportable injuries.

A copy of the Photographs and post mortem reports of victims provided by State police are annexed herewith and Marked collectively as Annexure R-3.



Inquiry into above fatal accident was made by Officers of this Directorate. However, further action on the same is still pending due to adjudication of the Hon'ble Calcutta High Court.

A copy of the order dated 03 April and 10 April 2025 are annexed herewith and Marked collectively as Annexure R-4



15. Immediate Action Taken after the accident:

- i) Mine management was directed to get tested "The electric & electronic detonators, nonel, boosters explosives and other blasting accessories of the batches of all manufacturers, which were, issued for use in Gangaramchak & Gangaramchak - Bhadulia Coal Mine of M/s WBPDCCL on dated 07.10.2024 from its magazines, for any defect, in Government approved laboratory, having required testing facilities and submit the test report thereof. Later-on based on management's submission regarding non availability of some of the above mentioned items of same batch, which were, issued on 07.10.2024, the mine management was directed to test and submit the report of above mentioned items of same manufacturers and specifications but of different batches.

Out of the above, test report of electric and electronic detonators have been submitted by management and testing of remaining accessories are awaited.

- ii) The permission for controlled blasting granted in the mine under Regulation 196(3) of the Coal Mines Regulation, 2017, was withdrawn vide this Directorate dated 15.10.2024 for contravening some of the conditions of the permission.



- iii) Vide this Directorate's Letter dated 17.10. 2024, some contraventions were pointed out to the mine management with a direction to stop deep hole blasting in the mine till rectification and submission of compliance in writing. The management have



submitted the compliance of the same on dated 27 December 2024.

PRAYER

in view of what has been stated hereinbefore, It is respectfully submitted that the application may kindly be disposed with orders/ directions as deemed fit and proper in the facts and circumstances of this case.

Shyam Sunder Soni

DEPONENT
श्रीम सुरक्षा निदेशक
Director of Mines Safety
भारत सरकार / Govt. of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
श्रेण संख्या 1, सीतारामपुर
Region No.1, Sitarampur

VERIFICATION

Verified at Kolkata on this 07th of May, 2025, that the contents of the above affidavit are true and correct to the best of my knowledge. No. part of it is false and nothing material has been concealed therefrom.



Identified by me

Anur Basu
Advocate

Shyam Sunder Soni

DEPONENT
श्रीम सुरक्षा निदेशक
Director of Mines Safety
भारत सरकार / Govt. of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
श्रेण संख्या 1, सीतारामपुर
Region No.1, Sitarampur

Solemnly Affirm & Declare
Before Me on Identification
of Ld. Advocate

Sony
SHYAM NARAYAN PANDEY
NOTARY, GOVT. OF INDIA
REGN. NO. 13824/2018

07 MAY 2025

07.05.2025

Licence Form and rules vide 107(3) of Explosives Rules, 2008
By the 25th Annual, By: Controller of Explosives, Ranchi on 22/08/2016

अनुमति प्रूप एम्ई - 7 / LICENCE FORM I.E-7
(विस्फोटक नियम 2008 की अनुसूची 4 के भाग 1 का अनुच्छेद 7 देखें)
(See article no 7 of Part 1 of Schedule IV of Explosives Rules, 2008)

अनुमति: सड़क वैन में विस्फोटकों के परिवहन के लिए
Licence to transport explosives in a road van



अनुमति संख्या / Licence No.: E/R/JH/25/70(E95641)
वार्षिक फीस रूप / Annual Fee Rs.: 2500/-

- अनुमति एतद्वारा जारी की जाती है
Licence is hereby granted to: **M/S. Kumar Explosives (Occupier: Uday Pratap Singh)**
Ranchi Road, Marar, Ramgarh Canit,
District-RAMGARH, State-Jharkhand, Pincode-999999
- अनुमतिप्राप्ति की प्राप्ति / Status of licence: Proprietorship Firm
- सड़क वैन की विशेषताएँ / Particulars of the road van:

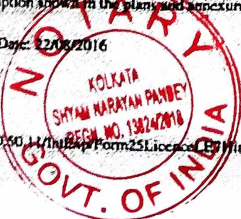
पंजीकरण संख्या / Registration No.	JH-02AM-268N
यान का मॉडल एवं प्रकार / Make and model of vehicle	SE 1613/42
नदान रहित वजन / Unladen weight	4850 Kg(s)
नदान सहित अधिकतम वजन / Maximum laden weight	16200 Kg(s)
परिवहन के लिए अनुमति विस्फोटकों की अधिकतम मात्रा Maximum quantity of explosives permitted for transport	11350 Kg(s)
इंजिन संख्या / Engine No.	697TC69ETY106071
चैसिस संख्या / Chassis No.	MAT373026GJE12571
अन्य फिटिंग्स का विवरण / Description of Other Fittings	As per E.R.2008
वाहन के लिए अनुमति विस्फोटकों की मात्रा / Quantity of Explosives permitted to carry	11350 Kg(s)

- अनुमति परिसर निम्नलिखित आरेख (आरेखों) के अनुरूप होना चाहिए / The licensed premises shall conform to the following drawing(s):
आरेख संख्या / Drawing No.: E/R/JH/25/70(E95641), दिनांक / dated: 22/08/2016
- समय समय पर यथा संशोधित विस्फोटक अधिनियम, 1884 और उसके अधीन बनाए गए विस्फोटक नियम, 2008 के उपबन्धों और शर्तों एवं निम्नलिखित अनुसूचकों के अधीन अनुमति प्रदान की जाती है।
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed thereunder and the conditions and the following annexures...
(क) उपरोक्त क्रम संख्या 4 में सशकथित सड़क वैन का आरेख / (a) Drawings of the road van as stated in serial no.4 above.
(ख) अनुमति प्राप्ति द्वारा हस्ताक्षरित शर्तें / (b) Conditions signed by the licensing authority.
- यह अनुमति तारीख 31 मार्च 2021 तक विधिवानुषंग रहेगी / This licence shall remain valid till 31st day of March 2021

यह अनुमति अधिनियम या उसके अधीन विहित नियमों या इस अनुमति की शर्तों के उल्लंघन, अनुसूची 5 के भाग 4 में सन्दर्भित शर्तों की लागू हो, या यदि अनुमति परिसर आरेखों या उससे संलग्न उपायों में दूरीय गैर विवरण के अनुरूप नहीं पाए जाने पर निलम्बित या प्रतिबंधित की जा सकती है।

This licence is liable to be suspended or revoked for any violation of the Act or rules framed there under or the conditions of this licence as set forth under, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plan and annexure attached hereto.

दिनांक / Date: 22/08/2016



Bn. Rajan
09/10/24
Mine Manager
Gangaramchak & Gangaramchak
Bhadulla Coal Mine, WBPDC

http://10.0.0.11/Explosives/Form25Licence/ExpIndi.asp?LetterGeneratedYN=Y

3/9/2021



GOVERNMENT OF INDIA
 MINISTRY OF COMMERCE & INDUSTRY
 PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION(PESO)
 (Formerly Department of Explosives)
 Sri Mohan, 3rd Floor, Sita Compound
 S Main Road, Behind Sushila Automobiles Ranchi 834001
 Tele: 2332689 Fax: 2332688
 Email: dycceranchi@explosives.gov.in

No: E/EM/JH/25/70(E95461)

Dated : 05/03/2021

To,
 M/s. Kumar Explosives,
 Ranchi Road, Maru, Ramgarh Cantt.
 Town/Village - Ramgarh
 Distt. RAMGARH, State. Jharkhand, Pincode-999999

15 MAR 2021

Subject: Road Van for the carriage of Explosives Registration No JH-02AM-2688 Licence No. E/EM/JH/25/70(E95461) granted in Form LE-7 of Explosives Rules 2008 - Renewal regarding

Sir(s),

Reference to your letter No.: 40285 dated: 01/03/2021, the subject licence duly renewed upto 31/3/2024 and issued in Form LE-7 of Explosives Rules, 2008 is forwarded herewith.

For further renewal of licence, please submit the following documents as as to reach this office on or before 31/3/2024.

- Application in Form RE-1 duly filled in and signed.
- Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- Original licence with approved plan.
- In this connection, please also refer to Rule 112 of Explosives Rules, 2008.

Please follow following instructions strictly:

1. The records of explosives transported by the licensed Roadvan shall be maintained in the proforma RE-6 under Part 5 of schedule V of Explosives Rules 2008.
2. Please ensure that persons whose antecedents verified by the local Police shall only be employed with the licensed explosives roadvan/compressor mounted truck as drivers or cleaners. List of such drivers and cleaners alongwith the personal particulars shall be made available to the local police in advance. The re-verification of such staff shall also be made at least once in a year in compliance in Rule 61(3) of Explosives Rules 2008.
3. Please note that during transportation of explosives, the Roadvan shall always be attended to by two armed guards. If the consignment of explosives is likely to pass through sensitive areas notified by Ministry of Home Affairs, it should be escorted by armed Police escort / guard provided by District Police Administration as required in Rule 67(7) of Explosives Rules 2008.

Enclosures :

Yours faithfully,

(K. Thangarajan)

Deputy Chief Controller of Explosives
 Ranchi

Copy Forwarded to:

1. District Magistrate, RAMGARH (Jharkhand) for information.

Deputy Chief Controller of Explosives
 Ranchi

Note :- This is system generated document does not require signature. Applicant may take printout for their records.



Bn. Ranjan

09/10/24

Mine Manager

Gangaramchak & Gangaramchak
 Bhadulia Coal Mine, WBPDC

<http://10.0.50.11/InExp/RN/CoveringLetter.asp?LetterGeneratedYN=Y>

3/9/2021



GOVERNMENT OF INDIA
 MINISTRY OF COMMERCE & INDUSTRY
 PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)
 (Formerly Department of Explosives)

Sri Mahan, 3rd Floor, Sita Compound
 5 Main Road, Behind Sushila Automobiles Ranchi 834001
 Tele: 2332689 Fax: 2332688

Email: dycceranchi@explosives.gov.in

No: E/EH/JH/25/323(E156292)

Dated : 05/06/2024

To,
 SINGH TRANSPORT,
 RANCHI ROAD, OPP ASHOK CINEMA, MARAR, RAMGARH, RANCHI ROAD, OPP ASHOK CINEMA, MARAR,
 RAMGARH
 Town/Village - RAMGARH
 Distt. RAMGARH, State. Jharkhand, Pincode-829122

Subject: Road Van for the carriage of Explosives, Registration No JH02BQ0713 Licence
 No.: E/EH/JH/25/323(E156292) granted in Form LE-7 under Explosives Rules, 2008 -Endorsement
 regarding -Endorsement of Licence.

Sir(s),

Reference memo No.: E/EH/JH/25/323(E156292) Dated 05/06/2024 from Dy. Chief Controller of Explosives,
 Ranchi and inspection of the subject premises by an officer of this organization on 29/05/2024.

The subject licence No. E/EH/JH/25/323(E156292) valid upto 31st March 2029 duly endorsed is forwarded herewith.

For further renewal of licence, please submit following documents so as to reach this office on or before
 31/03/2029.

- Application in Form RE-1 duly filled in and signed.
- Licence fees renewable for one to five years, to be submitted online through e-payment facility available on
 online application portal under the Explosives Rules, 2008.
- Original licence with approved plan.
- In this connection, please also refer to Rule 112 of Explosives Rules, 2008.

Please follow following instructions strictly:

1. The records of explosives transported by the licenced Roadvan shall be maintained in the proforma RE-6
 under Part 5 of schedule V of Explosives Rules 2008.
2. Please ensure that persons whose antecedents verified by the local Police shall only be employed with the
 licenced explosives roadvan/compressor mounted truck as drivers or cleaners. List of such drivers and
 cleaner's alongwith the personal particulars shall be made available to the local police in advance. The re-
 verification of such staff shall also be made at least once in a year in compliance to Rule 61(3) of Explosives
 Rules 2008.
3. Please note that during transportation of explosives, the Roadvan shall always be attended to by two armed
 guards. If the consignment of explosives is likely to pass through sensitive areas notified by Ministry of Home
 Affairs, it should be escorted by armed Police escort / guard provided by District Police Administration as
 required in Rule 67(7) of Explosives Rules 2008.

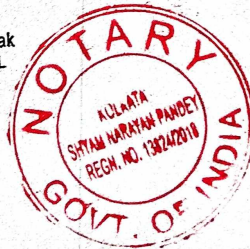
Bn. Ranjan

09/10/24

Mine Manager

Gangaramchak & Gangaramchak
 Bhadulia Coal Mine, WBPDCI

Yours faithfully,
 Shashank Suman
 (SHASHANK SUMAN)
 Dy. Controller





GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)
(Formerly Department of Explosives)
 Sri Mohan, 3rd Floor, Sita Compound
 5 Main Road, Behind Sushila Automobiles Ranchi 834001
 Tel: 2332689 Fax: 2332688

No.: E/EH/JH/25/323(E156292)

Dated: 04/06/2024

MEMORANDUM

Subject: Road Van for the carriage of Explosives - Registration No JH02BQ0713 of SINGH TRANSPORT, RANCHI ROAD, OPP ASHOK CINEMA, MARAR, RAMGARH, JHARKHAND - ROAD, OPP ASHOK CINEMA, MARAR, RAMGARH, Distt. RAMGARH, State. Jharkhand - Grant of Licence.

Two copies of Licence No.: E/EH/JH/25/323(E156292) granted to SINGH TRANSPORT, Opp Ashok Cinema, Ranchi Road Marar, Ramgarh (JH), RAMGARH, Jharkhand for the period ending 31st March 31/03/2029 to transport Explosives by Road Van between ALL INDIA are forwarded herewith to this office, with the request that if he is satisfied that all the conditions prescribed in the licence have been complied with, the original copy of the same be endorsed and forwarded to the licensee directly with an intimation to the District Magistrate, RAMGARH, Jharkhand and this office, retaining the other copy of the licence for his office record. If, however, he decides not to endorse the licence he shall immediately return the same to this office together with a statement of his reasons for not endorsing the licence, not later than three months.

(Ashendra Singh)
 Deputy Chief Controller of Explosives

To,
 this office

Copy Forwarded to:

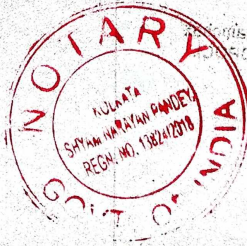
1. SINGH TRANSPORT, RANCHI ROAD, OPP ASHOK CINEMA, MARAR, RAMGARH, RANCHI ROAD, OPP ASHOK CINEMA, MARAR, RAMGARH, Distt. RAMGARH, State. Jharkhand - 829122 with reference to their application dated 30/05/2024.
 The Vehicle shall not be taken into use unless inspected by an officer and licence duly endorsed under Rule 107(3) of Explosives Rules 2008.

The records of explosives transported by the licenced Roadvan shall be maintained in the proforma RE-6 under Part 5 of schedule V of Explosives Rules 2008.
 Please ensure that persons who are antecedents verified by the local Police only shall be employed with the licenced explosives roadvan/compressor mounded truck as drivers or cleaners. List of such drivers and cleaner's alongwith the personal particulars shall be made available to the local police in advance. The re-verification of such staff shall also be made at least once in a year in compliance to Rule 63 (3) of Explosives Rules 2008.

For further renewal please submit the following documents so as to reach this office on or before 31/03/2029.

- o Application in RE-1 duly filled in and signed.
 - o Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
 - o Original licence with approved plan.
 - o In this connection, please also refer to Rule 112 of Explosives Rules 2008.
2. Superintendent of Police, RAMGARH, Jharkhand
 A copy of Licence along with approved plan is enclosed for his office record.

Deputy Chief Controller of Explosives
 Ranchi





Accepted & endorsed by
Shankar Kumar

अनुमति प्रत्येक फॉर्म - 7 | LICENCE FORM LE-7
(विस्फोटक नियम 2008 की अनुसूची 4 के भाग 1 का अनुच्छेद 7 के अंतर्गत)
(See article no 7 of Part 1 of Schedule IV of Explosives Rules, 2008)

अनुमति : सड़क वैन में विस्फोटकों के परिवहन के लिए
Licence to : transport explosives in a road van

अनुमति संख्या / Licence No. : E/EH/JH/25/323(E156292)
वार्षिक वार्षिक / Annual Fee Rs : 2500/-



- अनुमति एवम्प्राप्त्यारी की जाती है
Licence is hereby granted to : **SINGH TRANSPORT (Occupier : SANJIV KUMAR SINGH)**
RANCHI ROAD, OPP ASHOK CINEMA, MARAR, RAMGARH, RANCHI ROAD, OPP ASHOK CINEMA, MARAR, RAMGARH, District-RAMGARH, State-Jharkhand, Pincode-829122
- अनुमतिधारी की प्रकृति / Status of licensee : **Proprietorship Firm**
- सड़क वैन की विवरण / Particulars of the road van:

पंजीकरण संख्या / Registration No.	JH02BQ0713
वाहन का ब्रांड एवं मॉडल / Make and model of vehicle	MAHINDRA & MAHINDRA LTD
खाली वजन / Unladen weight	1570 Kg(s)
खाली वजन सहित अधिकतम वजन / Maximum laden weight	3460 Kg(s)
परिवहन के लिए अनुमति विस्फोटकों की अधिकतम मात्रा Maximum quantity of explosives permitted for transport	1890 Kg(s)
इंजन संख्या / Engine No.	TTT1B17221
चैसिस संख्या / Chassis No.	MA1RA2TTKR1B23647
अन्य फिटिंग्स का विवरण / Description of Other Fittings	
वाहन के लिए अनुमति विस्फोटकों की मात्रा / Quantity of Explosives permitted to carry	1890 Kg(s)

4. अनुमति परिसर निम्नलिखित आरेख (आरेखों) के अनुसार होना चाहिए / The licensed premises shall conform to the following drawing(s):

आरेख संख्या / Drawing No : E/EH/JH/25/323(E156292) दिनांक / dated : 04/06/2024

5. समय समय पर तथा संशोधित विस्फोटक अधिनियम, 1884 और उसके अधीन बनाए गए विस्फोटक नियम, 2008 के उपबन्धों और शर्तों एवं निम्नलिखित अनुलग्नकों के अधीन अनुमति प्रदान की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed thereunder and the conditions and the following annexures....

(क) उपर्युक्त क्रम संख्या 4 में बधाकथित सड़क वैन का आरेख / (a) Drawings of the road van as stated in serial no.4 above.

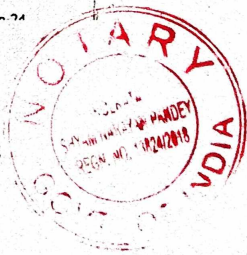
(ख) अनुमति प्राप्तिकारी द्वारा हस्ताक्षरित शर्तें / (b) Conditions signed by the licensing authority.

यह अनुमति तारीख 31 मार्च 2029 तक विधिमान्य रहेगी / This licence shall remain valid till 31st day of March 2029

//10.0.50.11/nt/Exp/Form25LicenceLE7Hindi.asp?LetterGeneratedYN=Y

04. June 24

Bh Ranyan
09/10/24
Mine Manager
Gangaramchak & Gangaramchak
Bhadolia Coal Mine, WBPDC



यह अनुमति, अभिव्यक्त या इसके अंतर्गत विहित नियमों या इस अनुमति की शर्तों के उल्लंघन, अनुसूची 5 के भाग 4 में संश्लेषित, जहाँ भी लागू हैं, या यदि अनुमति धारक अशुद्धता या उसके संलग्न उपकरणों में त्रुटिपूर्ण परिवर्तन के अनुसूची नहीं बाएँ जाने पर निलम्बित या प्रतिसंहार की जा सकती है।

This licence is liable to be suspended or revoked for any violation of the Act or rules framed there under or the conditions of this licence as set forth under Conditions, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto.

दिनांक / Date: 04/06/2024

जय मुखर्जी निदेशक विस्फोटक | Dy. Chief Controller of Explosives
रान्ची | Ranchi

अनुमति के नवीनीकरण हेतु पुरावा / Endorsement for renewal of licence:

नवीनीकरण की तिथि Date of Renewal	कैप्ता प्रारंभ की तिथि Date of Expiry	अनुमति प्राधिकारी के हस्ताक्षर Signature of licensing authority
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वैधानिक चेतावनी : विस्फोटकों का लापरवाही से प्रयोग या दुरुपयोग, विधि के अंतर्गत गंभीर दण्डनीय अपराध होगा।

Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.



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अनुज्ञापि प्ररूप एत. ई.-3 LICENCE FORM I.E.-3

(विस्फोटक निरूप, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (पा) देखिए।)
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(7) उपयोक्त के लिए एतए सामग पर वर्ग 1, 2, 3, 4, 5 व वर्ग 7 के विस्फोटक या किसी मेगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञापि
Licence to possess (c) for use explosives of class 1, 2, 3, 4, 5, 6 or 7 in a magazine

अनुज्ञापि सं. (Licence No.): E/EC/AVB/22/507(E113019)
वार्षिक फीस ररूप (Annual Fee Rs) 1800/-

1 Licence is hereby granted to

THE WEST BENGAL POWER DEVELOPMENT CORPORATION LTD. (अधिभोगी / Occupier : Shri Samresh Kumar).
BIDYUT UNNAYAN BHABAN, 3/C LA BLOCK , SEC-III, BIDHANNAGAR, Town Village - KOLKATA, District-KOLKATA, State-
West Bengal, Pincode - 700098



को अनुज्ञापि अनुदत्त की जाती है।

2 अनुज्ञापिधारी की प्ररूपिती। Status of licensee : Company

3 अनुज्ञापि निम्नलिखित प्रयोजन के लिए विधिमर्य है।
Licence is valid only for the following purpose

4 अनुज्ञापि विस्फोटकों के निम्नलिखित किस्में, प्रकार और मात्रा के लिए विधिमर्य है।
Licence is valid for the following kinds and quantity of explosives: - (क) (a)

possess for use of Cast Booster, Electric Detonators, Non Electric (Nonel) detonators, के उपयोक्त के लिए

वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
3, 2	0	500 Kg.
6, 3	0	100 Nos.
6, 3	0	2500 Nos.

8 times as above.

(ख) किसी एक कलेक्टर मास में छरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञापि के लिए)
(b) Quantity of explosives to be purchased in a calendar month applicable for licence under article 3(b) and (c):

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञापि परिसर की पुरिती होती है।
The licensed premises shall conform to the following drawing(s):

रेखाचित्र क्र. (Drawing No.) E/EC/WB/22/507(E113019)
दिनांक (Dated) 15/03/2019

6. अनुज्ञापि परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Survey No. 2621, J.L No.113, ग्राम (Town/Village) : BARJORA
बिला (District) : BIRBHUM
दूरभाष (Phone) :
7. अनुज्ञापि परिसर में निम्नलिखित सुविधाएँ अंतर्लिखित हैं।
The licensed premises consist of following facilities.

पुलिस थाना (Police Station) : KHOYRASOLE
राज्य (State) : West Bengal

पिनकोड (Pincode) : 731133
फैक्स (Fax) :

: Portable magazine B & B Type no. 3 & 4 and key no. 77 & 75 By IEL, Nagpur

8. अनुज्ञापि समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक निरूप, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपायचदों के अधीन रहते हुए अनुदत्त की जाती है।
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

- उपपुक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञापि प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञापि की शर्तों और अतिरिक्त शर्तों।
Conditions and Additional Conditions of this licence signed by the licensing authority.
- दूरी प्ररूप DE-2। Distance Form DE-2.

9. यह अनुज्ञापि तारीख 31 मार्च 2023 तक विधिमर्य रहेगी। This licence shall remain valid till 31st day of March 2023.
यह अनुज्ञापि, अधिनियम या उसके अधीन विरचित निरूपों या अनुसूची 4 के भाग 4 के प्रति निर्दिष्ट सेट. VII के अधीन तथा उपरोक्तित इस अनुज्ञापि की शर्तों का अधिकरण करने या यदि अनुज्ञापि परिसर योजना या उसके संलग्न उपबंध में दर्शित विवरण के अनुसूची नहीं पाए जाने पर निरंतरित या प्रतिबंधित की जा सकती है, जहाँ वह लागू हो।
This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

Sd-
संयुक्त मुख्या विस्फोटक निबंधक | Joint Chief Controller of Explosives
East Circle office, Kolkata

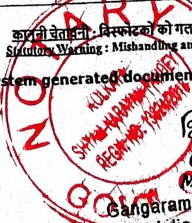
तारीख | The Date - 15/03/2019

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 21/08/2019
- Amendment in Drawings/Facilities/Premises dated : 21/08/2019
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 25/07/2022

नवीनीकरण के पृष्ठान्न के लिए स्थान
Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
08/03/2024	31/03/2025	Jt. Chief Controller of Explosives, East Circle, Kolkata



Signature of Rangan
09/10/24
Mine Manager

Bangaramchak & Gangaramchak
Bhadulua Coal Mine, WBRDCL

Digitally signed by RABINDRA JAIN BRULY
Reason: Licence No. : FFC/WB/22/507

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

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भारत सरकार | Government of India
भूमिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)

पूर्व नाम - विस्फोटक विभाग | Formerly - Department of Explosives
8-एस्टर्नसिर्कल पूर्व। | East circle, 8, Esplanade East.
पहली मंजिल कोलकाता (ए.सी.) | 1st floor, Kolkata 700069
फोन (Phone): 22486800 | फैक्स (Fax): 22439322
ई-मेल E-mail: jccokolkata@explosives.gov.in

संख्या (No.):

E/EC/WB/22/507(E113019)

दिनांक (Date): 08/03/2024

सेवा में | To,

THE WEST BENGAL POWER DEVELOPMENT CORPORATION LTD.,

BIDYUT UNNAYAN BHABAN, 3/C LA BLOCK , SEC-III, BIDHANNAGAR, Town/Village - KOLKATA

District-KOLKATA, State-West Bengal, Pincode - 700098

विषय : Survey No.2621.JL No.113, ग्राम BARJORA, जिला BIRBHUM, राज्य West Bengal में विस्फोटक के मैग्नेजिन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुमति सं E/EC/WB/22/507(E113019) के नवीनीकरण संदर्भ में।
Possession for Use of of Explosives from magazine situated at Survey No.,2621.JL No.113,
Subject: BARJORA, Dist. BIRBHUM, West Bengal -Licence No.: E/EC/WB/22/507(E113019) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

अपका उपरोक्त विषय पर वर संख्या 111903 दिनांक 04/03/2024 का संदर्भ द्युक्त है। विस्फोटक नियम, 2008 के अंतर्गत प्रत्येक LE-3 में जारी अनुमति दिनांक

31/3/2025

तक नवीनीकृत कर इस पर के साथ भेजी जा रही है।

Reference to your letter No.:111903 dated: 04/03/2024, the subject licence duly renewed upto

31/3/2025

and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

अनुमति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक

31/03/2025

से पहले

इस कार्यालय

को भेजे जाएं,

For further renewal of licence, please submit the following documents so as to reach

this office

on or before

31/3/2025

- प्रथम आर्द-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
Application In Form PG-1 duly filled in and signed.
- एक से पांच वर्ष के अनुमति धुलकी का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-मुद्रणन सुविधा के माध्यम से स्वामित्व धुलकी का, विस्फोटक नियम, 2008 के तहत ऑनलाइन जमा किया जा रहा है।
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमति पत्र के साथ दृष्ट अनुमति।
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ द्युक्त करें।
In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटक के प्रत्येक हेतु आर्द-11 में संगणक (हार्ड) अनुमति के साथ एक और उसी की एक प्रति इस कार्यालय को भेजी जाए (अतिरिक्त जोड़न के लिए लागू नहीं)।
Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office. (Not applicable for fireworks store house)
- कृपया विस्फोटक के पैकेजिंग विवरणों हर दिनांक के अंत में आर्द-7 में प्रस्तुत की जाएं। विवरणों इस कार्यालय के कार्यालय में आगामी दिनांक के 10 दिनों से पहले पांच पांच (अतिरिक्त जोड़न के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter. (Not applicable for fireworks store house)
- सभी ब्लास्टिंग ऑपरेशन एक सक्षम दायर की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर लाइसेंस प्राप्त हो।
हस्ताक्षर, खान अधिनियम 1952 के अधीन आने वाले ब्लास्टिंग ऑपरेशन करने वाले स्टाफ्ट की योग्यता उती अधिनियम से निर्धारित हो।
All blasting operations shall be carried out by a competent person holding a valid shot fire licence granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952 the blaster shall have qualifications prescribed in the regulations framed under the said Act.

भदौरा | Your's faithfully

(रबिन्द्र जैन बिस्वी) | RABINDRA JAIN BIRULY

उप विस्फोटक नियंत्रक | Dy. Controller of Explosives

कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives

पूर्वांचल, कोलकाता (ए.सी.) | East Circle office, Kolkata

प्रतिनिधि धेष | Copy Forwarded to:

1. जिला मजिस्ट्रेट (District Magistrate), BIRBHUM (West Bengal)- सूचना के लिए (for information.)

कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives

पूर्वांचल, कोलकाता (ए.सी.) | East Circle office, Kolkata

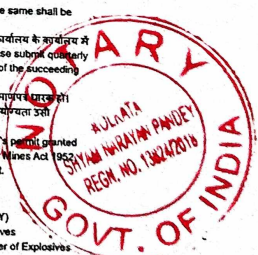
(अधिक जानकारी के लिए आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट http://peso.gov.in देखें।)

(For more information regarding status, fees and other details please visit our website http://peso.gov.in)

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https://sett.peso.nv.in/Pes/Wah/1userProfile/MailBox



B.N. Royan
09/10/24

Mine Manager
Gangaramchak & Gangaram
Chadulia Coal Mine, WBSPD





भारत सरकार | Government of India

वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)

पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives
8-एस्प्लेनेड पूर्व | East circle, 8, Esplanade East,
पहली मंजिल कोलकाता (प.बं.) | 1st floor, Kolkata 700069
फोन (Phone):- 22486600 | फैक्स (Fax):- 22439322
ई-मेल Email: jtcekokolkata@explosives.gov.in

संख्या (No.):

E/EC/WB/22/507(E113019)

दिनांक (Date): 08/03/2024

सेवा में | To,

THE WEST BENGAL POWER DEVELOPMENT CORPORATION LTD.,

BIDYUT UNNAYAN BHABAN, 3/C LA BLOCK , SEC-III, BIDHANNAGAR,
Town/Village - KOLKATA

District-KOLKATA, State-West Bengal, Pincode - 700098

विषय : Survey No.2621, JL No.113, ग्राम BARJORA, जिला BIRBHUM, राज्य West Bengal में विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/EC/WB/22/507(E113019) के नवीनीकरण संदर्भ में।
Possession for Use of of Explosives from magazine situated at Survey No.:2621, JL No.113,
Subject: BARJORA, Dist. BIRBHUM, West Bengal -Licence No.: E/EC/WB/22/507(E113019) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 111903 दिनांक 04/03/2024 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक

31/3/2025

तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No.: 111903 dated: 04/03/2024, the subject licence duly renewed upto

31/3/2025

and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith.

अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक

31/03/2025

से पहले

को भेजे जाएं।

For further renewal of licence, please submit the following documents so as to reach

this office

on or before

31/3/2025



इस कार्यालय

Bn. Ranjan

09/10/24

Mine Manager

Gangaramchak & Gangaramchak
Bhadulia Coal Mine, WBPDC



- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
Application in Form RE-1 duly filled in and signed.
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।
In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाए (आतिशबाजी गोदाम के लिए लागू नहीं)।
Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office. (Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाएं। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter. (Not applicable for fireworks store house)
- सभी ब्लास्टिंग आपरेशन एक सक्षम दबारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमाणपत्र धारक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लास्टिंग आपरेशन करने वाले ब्लास्टर की योग्यता उसी अधिनियम से निर्धारित हो।
All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act.

भवदीय | Your's faithfully

(रविन्द्र जैन बिरुली | RABINDRA JAIN BIRULY)

उप विस्फोटक नियंत्रक | Dy. Controller of Explosives

कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives
पूर्वांचल, कोलकाता (प.ब.) | East Circle office, Kolkata

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. ज़िला मजिस्ट्रेट (District Magistrate), BIRBHUM (West Bengal)- सूचना के लिए (for information.)

कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives
पूर्वांचल, कोलकाता (प.ब.) | East Circle office, Kolkata

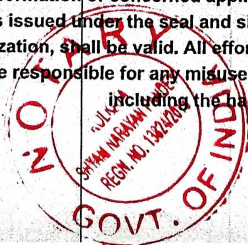
(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें.)

(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

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including the hackers.



Bn. Ranjan

09/10/24

Mine Manager

Gangaramchak & Gangaramchak
Rhadulia Coal Mine, WBPDCI

अनुज्ञति प्रपत्र एत. ई.-3 | LICENCE FORM LE-3

विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर बर्तन 1, 2, 3, 4, 5 या बर्तन 7 के विस्फोटक या किसी मैगज़ीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञति
Licence to possess: (c) for use, explosives of class 1, 2, 3, 4, 5, 6 or 7 in a magazine

अनुज्ञति सं. (Licence No.): E/EC/WB/22/526(E141935)
वार्षिक फीस रूपर (Annual Fee Rs): 1800/-

1. Licence is hereby granted to

The West Bengal Power Development Corporation Ltd. (अधिभोगी / Occupier: Samresh Kumar, Agent), Shri Samresh Kumar (Agent), Gangaramchak & Gangaramchak-Bhadulia Coal Mine, Bhadulia, Town/Village - P.O - Nakrako, District-BIRBHUM, State-West Bengal, Pincode - 731125



को अनुज्ञति अनुदत्त की जाती है।

2. अनुज्ञतिधारी की प्रकृति (Status of licensee: Company)

3. अनुज्ञति निम्नलिखित प्रयोजनों के लिए विधिमाम्य है।
Licence is valid only for the following purpose.

4. अनुज्ञति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमाम्य है।
Licence is valid for the following kinds and quantity of explosives: - (क) (a)

क्र. सं. Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate Mixture	2, 0	0	500 Kg.
2.	Electric Detonators	6, 3	0	100 Nos.
3.	Non Electric (None) detonators	6, 3	0	2500 Nos.

(ख) किसी एक कंटेनर मास में भर दी जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञति के लिए)

(b) Quantity of explosives to be purchased in a calendar month (applicable for licence under article 3(b) and (c)):

5. निम्नलिखित रेखाचित्र (रेखाचित्र) से अनुदत्त परिस्तर की छुट्टी होती है।
The licensed premises shall conform to the following drawing(s):

रेखाचित्र क्र. (Drawing No.) E/EC/WB/22/526(E141935)

दिनांक (Dated) 21/11/2023

6. अनुज्ञति परिस्तर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

PLOT No. 1184/1590, K/a. No. 1000, J.L. No. 63, प्राम (Town/Village) Monza, Sagarbhangs (On Right Bank Road from Sagarb

डिवीजन (District) BIRBHUM राज्य (State) West Bengal पिनकोड (Pincode) 731125
दूरभाष (Phone) ई. मेल (E-Mail)

7. अनुज्ञति परिस्तर में निम्नलिखित सुविधाएं अवशिष्ट हैं।
The licensed premises consist of following facilities.

: B & B type bearing No-15 and 16 & Key No.-32 and 65 of IEL Pvt. Ltd., Nagpur

8. अनुज्ञति समय - समय पर सभ्यसंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विद्यमान विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपायबन्धों के अधीन रहने हुए अनुदत्त की जाती है।
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्नियमन संबंधी और अन्य विवरण दर्शित करते हुए)।
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.

2. अनुज्ञति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञति की शर्तों और अतिरिक्त शर्तों।
Conditions and Additional Conditions of this licence signed by the licensing authority.

3. दूरी प्रपत्र DE-2 / Distance Form DE-2.

9. यह अनुज्ञति तारीख 31 मार्च 2024 तक विधिमाम्य रहेगी। This licence shall remain valid till 31st day of March 2024.

यह अनुज्ञति, अधिनियम या उसके अधीन विद्यमान नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपरोक्त इस अनुज्ञति की शर्तों का अधिकांश करने या यदि अनुदत्त परिस्तर योजना या उसके संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निम्नलिखित को जा सक्ती है, जहां यह लागू है।
This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 21/11/2023

संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives
East Circle office, Kolkata

नवीनीकरण के लिए स्थान
Space for Endorsement of Renewal

नवीनीकरण की तारीख
Date of Renewal

समाप्ति की तारीख
Date of Expiry

अनुज्ञान प्राप्तिवारी के हस्ताक्षर और इमाम
Signature of licensing authority and stamp

कानूनी चेतावनी: विस्फोटकों को गलत ढंग से चलाते या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।
Statutory Warning: Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note - This is system generated document does not require physical signature. Applicant may take printout for their records.



Bn. Rayan
09/10/24

Mine Manager
Gangaramchak & Gangaramchak
Bhadulia Coal Mine, WBPDC

Digitally signed by AJAI SINGH
Reason: Licence No.: E/EC/WB/22/526
Location: Kolkata (E-141935)
Date: 21-11-2023 16:45:32 PM

~~X~~

Form DE-2
(See rule 113 of the Explosives Rules, 2008)
(Distance Form to be attached to the licence)

Safety distances required to be kept clear around magazine for high explosives or fire works or factory licence number E/EC/WB/22/S26(E141935) in form LE-3 granted to The West Bengal Power Development Corporation Ltd., Shri Samresh Kumar(Agent), Gangaramchak & Gangaramchak-Bhadulia Coal Mine, Bhadulia, West Bengal-731125 .

Type of Structure(s)	Safety distances meters	
	M	UM
Inside Safety Distances(ISD)		
1 Room or Workshop used in Connection with the Magazine	19	29
2 Any other Explosives Magazine or store House or Factory of the Applicant		
3 Magazine Office		
Middle Safety Distances(MSD)		
4 Magazine Keeper's or Chowkidar's Dwelling house		
5 Railway including Minerals and Private Railways		
6 Canal (in active use) or other navigable water		
7 Dock or Pier or Jetty		
8 Public Highway or Public Road		48
9 Private Road which is PRINCIPAL means of access to a Temple, Mosque, Church, Gurudwara or other places of worship, Hospital, College, School or Factory		
10 River Embankment or Sea Embankment or Public Well		
11 Reservoir or Bounded tank/rope way		
12 Windmillor or Solar panel for Power Generation		
Outside Safety Distances(OSD)		
13 Dwelling House		
14 Govt. and Public Building		
15 Temple, Mosque, Church or Gurudwara or other Places of Worship		
16 Shops, Market place, Public recreation and Sports Ground, College, School, Hospital, Theater, Cinema or other Building where the public are accustomed to assemble		
17 Factory		
18 Buildings or Works used for the Storage in Bulk of Petroleum, Sprit, gas, or other inflammable or hazardous substances		
19 Building or Works used for Storage and Manufacture of Explosives or of articles which contain Explosives		95
20 Aerodrome		
21 Furnace, Kiln or Chimney		
22 Quarry or mine pit head		
23 Power House or Electric Substation		
24 Wireless Station		
25 Warehouse or other Storage Building		
26 Any other Protected works		
Overhead Electric lines		
27 Electric Power over head Transmission Lines above 440V		90
28 Electric Power over head Transmission Lines upto 440V		15

The Date : 21/11/2023

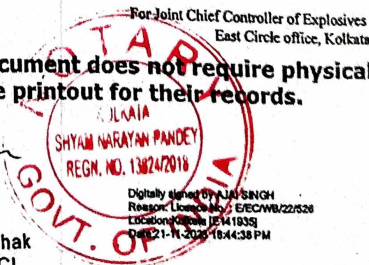
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Bn. Ranjan

09/10/24

Mine Manager

Gangaramchak & Gangaramchak
Bhadulia Coal Mine, WBPDC

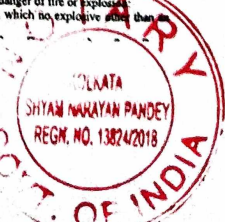




मेगजीन में वर्ग 1, 2, 3, 4, 5, 6, और 7 के विस्फोटकों को किसी या प्रयोग हेतु रखने के लिए प्ररूप एल.ई. 3 (अनुच्छेद 3 (ख) से (ग)) में मुख्य विस्फोटक नियंत्रक या विस्फोटक नियंत्रक द्वारा प्रदान किए जाने वाले अनुमति सं. E/F/CAW/B/22/52(6)(E/141935) की शर्तों में निर्दिष्ट किया है।

The following are the conditions of license number E/F/CAW/B/22/52(6)(E/141935) to possess for sale or use, explosives of Class 1, 2, 3, 4, 5, 6 and 7 in a magazine in Form LE-3 (articles 3(b) to (c)) granted by Chief controller of Explosives or Controller of Explosives.

- परिसर में किसी भी समय विस्फोटकों की मात्रा अनुज्ञापन योग्य सामर्थ्य से अधिक नहीं होगी।
The quantity of explosives on the premises at any one time shall not exceed the licensable capacity.
- विस्फोटकों के भंडारण के लिए प्रयुक्त होने वाली मेगजीन अनुसूची III और अनुबंध के उपबंधों में निर्दिष्ट सुरक्षा दूरी बनाए रखना होगा।
The magazine used for storage of explosives shall maintain safety distance specified in Schedule III and annexure to the license.
- मेगजीन का प्रयोग उन सभी विस्फोटकों के, जो इस अनुमति में निर्दिष्ट हैं, रखे जाने के लिए और ऐसे रखे जाने से संबद्ध आमतौर या औजार या उपकरणों के रखे जाने के लिए ही किया जाएगा, अन्यथा नहीं।
The magazine shall be used only for keeping all explosives specified in this licence and of receptacles for, or tools or implements for work connected with the keeping of such explosives.
- पैकेजों को खोलने का काम और विस्फोटकों को खोलने तथा पैक करने का कार्य मेगजीन में नहीं किया जाएगा।
The opening of packages and the weighing and packing of explosives shall not be carried on in the magazine.
- दो या दो से अधिक वर्णन के विस्फोटकों को, जिन्हें मेगजीन में रखे जाने की अनुज्ञा दी जा सकती है, मेगजीन में तभी नहीं रखे जाएंगे जब उनमें से प्रत्येक को, ऐसे पदार्थ या स्वरूप का कोई विषयवर्ती विभाजक साफ़ कर या उनके बीच ऐसा मध्यवर्ती स्थान फ़ोड़कर, परस्पर एक-दूसरे काट दिया जाए कि किसी बजब से विस्फोटक में लगने वाली आग या होने वाला विस्फोट किसी अन्य वर्णन के विस्फोटक तक न पहुंच सके: परंतु -
(a) 2 (नाइट्रो मिश्रण), वर्ग 3 (नाइट्रो यौगिक) के विभिन्न विस्फोटक, वर्ग 6 प्रथम प्रभाग के अंतर्गत आने वाले सुरक्षा पदार्थों और वर्ग 6 प्रभाग 2 के अंतर्गत आनेवाले विस्फोटक प्रकट पत्तियों, निम्न में कोई सुरक्षा तोहफा या इस्पात नहीं है, एक दूसरे के साथ बिना किसी मध्यवर्ती विभाजक या स्थान के रखे जा सकते हैं।
(b) वर्ग 6 प्रभाग 3 के अंतर्गत आनेवाले विस्फोटक प्रकट पत्तियों वाले पदार्थ।
(c) वर्ग 1 के अंतर्गत आने वाले बारूद को अलग रखा जाएगा।
Two or more description or explosives which may be permitted to be kept in the magazine shall be kept only if they are separated from each other by an intervening partition of such substance or character, or by such intervening space, as will effectually prevent explosion or fire in the one communicating with the other; Provided that:
(d) The various explosives of Class 2 (nitrate-mixture), Class 3 (nitro-compound), safety fuses belonging to Class 6 Division 1 and detonating fuses belonging to Class 6 Division 2 as do not contain any exposed iron or steel, may be kept with each other without any intervening partition or space;
(e) Detonators belonging to Class 6 Division 3 shall be kept separately.
- गुणधर्म संबंधी वर्णन के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात सिवाय अनुज्ञापन प्राधिकारी की विशेष मंजूरी के मेगजीन में नहीं रखा जाएगा।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of licensing authority.
- वर्ग 3 (नाइट्रो यौगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात मेगजीन में तभी रखा जाएगा जब कि किसी विस्फोटक नियंत्रक ने इसके लिए विशेष मंजूरी दे दी हो।
(a) जब ऐसी मंजूरी दे दी गई हो तो प्रत्येक निरीक्षण पर किसी विस्फोटक नियंत्रक से ऐसा लिखित प्रमाणपत्र अभिप्राय कर दिया जाए जिसमें दी गई मंजूरी के अंतर्गत आनेवाली अवधि दर्शित की गई हो और ऐसे प्रमाणपत्र के अज्ञातधारियों अपने पास रखा जाए और मांग की जाने पर प्रस्तुत करा जाए।
(b) जब कोई विस्फोटक मानक शुद्धता का न रह जाने के कारण या इवॉल्यूशन या नाइट्रो पत्तियों यौगिक के निकल जाने के चिह्न प्रकट होने के कारण मेगजीन में भण्डारित किए जाने के उपयुक्त नहीं रह जाते हैं तो अज्ञातधारियों अपने ही व्यय पर ऐसे विस्फोटक के निपटारे के लिए ऐसे निदेशों का अनुपालन करना जो मुख्य नियंत्रक या विस्फोटक नियंत्रक जारी करें।
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of the Controller of Explosives.
(i) When such sanction has been given, a written certificate showing the period covered by the sanction shall be obtained from the Controller of Explosives at each inspection, and shall be kept by the licensee and produced on demand.
(ii) When an explosive owing to its being no longer of standard purity or owing to signs of liquefaction or of exuded nitro-glycerin or liquid nitro-compound is no longer fit for storage in the magazine or store house the licensee shall comply, at his own expense, with such directions as to its disposal as the Chief Controller or Controller of Explosives may issue.
- मेगजीन के भीतरी भाग या उसमें लगी बेंचो, शेल्फो और चस्की/फिटिंग का इस प्रकार सत्रिमाण किया जाएगा या उन्हें इस प्रकार अंतर्गत या अवतरित किया जाएगा कि विस्फोटक का किसी तौर पर इस्पात के साथ संपर्क होना या चस्की/भीतरी भाग में लगी बेंचो, शेल्फो और फिटिंग यथासाया गिट से मुक्त एवं साफ रखे जाएंगे तथा ऐसे विस्फोटक, जो उन से संपर्कित रूप में प्रभावित हो सकते हैं, इस बात सम्यक सावधानी बरती जाएगी कि वहां कोई जल मौजूद न रहे: परंतु किसी तौर पर इस्पात के खुले होने के विरुद्ध सावधानी से संश्लेषित इस्पात की बंधें, भाग जैसे कि बेंचो, शेल्फो में गुंथकर नहीं होगा जिसमें वर्ग 6 (पीला बारूद) के प्रथम विस्फोटक से मित्र कोई विस्फोटक रखा गया है।
The interior of the magazine and the benches, shelves and fittings therein shall be so constructed or so lined or covered as to prevent the exposure of any iron or steel contact with the explosives. Such interior, benches, shelves and fittings shall so far as is reasonably practicable, be kept free from grit and shall otherwise be clean; and in the case of any explosives liable to be dangerously affected by water, due precautions shall be taken to exclude water there from; Provided that so much of this condition as applies to precautions against the exposure of any iron or steel shall not be obligatory in a building in which no explosive other than explosive of the 1st Division 6th (Ammunition) Class is kept.
- यदि तड़ित चातक का परीक्षण विस्फोटक नियंत्रक करता है तो अनुज्ञापितारी ऐसे परीक्षण के लिए विहित फीस का संदाय करेगा यदि परीक्षण असमाधानकारी साबित होता है तो उसनी ही फीस अनुज्ञापितारी द्वारा प्राप्तवर्ती मूल्यक परीक्षण के लिए एक तड़ित चातक की जाती रहेगी जब तक कि परीक्षण अधिकारी तड़ित चातक को समाधानपद घोषित नहीं कर देता: परंतु किसी एक परीक्षण के लिए एक फीस किसी एक दिन के दौरान किसी चातक के किए गए सभी परीक्षणों के लिए प्रभावी होगा: परंतु यह और कि यदि दो या अधिक तड़ित चातक एक ही मेगजीन से संबद्ध हैं तो ऐसे सभी चातकों के परीक्षण के लिए फीस ऐसी किसी फीस से अधिक नहीं होगी जो किसी एक तड़ित चातक के परीक्षण के लिए हर स्थिति में विहित की गई है।
If the lightning conductor is tested by the Controller of Explosives, the licensee shall pay the fees prescribed for test. In the even of the test proving unsatisfactory, the same fees shall be payable by the licensee for each subsequent test until the lightning conductor is passed by the testing officer as satisfactory: Provided that the fees payable for a single test shall be charged for all tests made on a conductor during any one day:
Provided further that where two or more lightning conductors are attached to one and the same magazine, the fee for the testing of all such conductors shall not exceed the fee prescribed in this condition for testing a single lightning conductor.
- उपयुक्त तथा जैव रहित कार्यकया वस्त्रों, उपयुक्त जूतों के प्रयोग द्वारा तथा तलाशी लेकर या अन्यथा अपना चेहरे किसी साधनों द्वारा इस बाबत सम्यक उपबंध किया जाएगा कि फ्लेम्टी परिसर में अग्नि, दिश्यासाल अथवा ऐसी कोई वस्तुओं या पदार्थ, जिससे विस्फोट हो सकता है या आग लाग सकती हो, किन्तु इस बात के कारण ऐसी संरचना, स्थिति या स्वरूप में किसी अज्ञात धातु का प्रवेश वर्जित नहीं है जिससे आग लागने या विस्फोट होने का खतरा न हो: परंतु इस शर्त का वह भाग, जो सोहे या इस्पात के अपवर्जन को लागू होता है, ऐसे किसी धवन के संघर्ष में बाधा कर नहीं होगा जिससे मित्र कोई विस्फोटक नहीं रखा गया है।
Due provisions shall be made, by the use of suitable working clothes without pockets, suitable shoes and by searching or otherwise or by such means, for preventing the introduction into danger area of the factory premises of fire, Lucifer matches or any substance or article likely to cause explosion or fire, and this condition shall not prevent the introduction of an artificial light of such construction, position or character as not to cause any danger of fire or explosion: Provided that so much of this condition as applies to the exclusion of iron or steel, shall not be obligatory in a building in which no explosive other than explosive of the 1st Division of the 6th (Ammunition) Class is kept.

Bn. Ranjan
09/10/24
Mine Manager
Gangaramchak & Gangaramchak
Bhadulla Coal Mine, WBPDCL



 <p>भारत सरकार Govt. of India अम एवं रोजगार मंत्रालय Ministry of Labour & Employment স্বাস্থ্য সুরক্ষা মহাবিদ্যালয় Directorate-General of Mines Safety</p> 	
NO: 11142/EZ[Sitarampur Region No.III]Permrelax[2024]261029	Date: 06/02/2024

From,
Director of Mines Safety,
Sitarampur Region No.3,
Directorate General of Mines Safety, Eastern Zone,
Post: Sitarampur-713359, Dist: Paschim Burdwan, (WB).

To,
The Agent,
Gangaramchak & Gangaramchak-Bhadulia Coal Mine,
M/s The West Bengal Power Development Corporation Ltd,
Post office- Sagarbhanga, Dist: Birbhum,
Pin-731125, West Bengal.

Sub: Permission under Regulation 196(3) of the Coal Mines Regulations, 2017 to conduct controlled deep hole blasting within 500 m but beyond 100 m of Bastavpur village, Bhadulia village and other structures not belonging to the owner at Gangaramchak & Gangaramchak -Bhadulia Coal Mine of M/s WBPDC, District – Birbhum

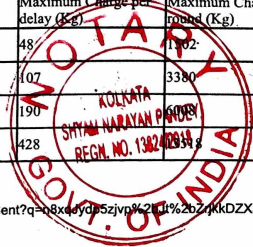
Dear Sir,
Please refer to your online application Id: 261029 dated 06.12.2023 and offline application No. WBPDC/AG(G)/23/165 dated 04.12.2023 (Z.O. Dy. No.6460 dated 07.12.2023) and enclosed mine plan No. Gan/Work/10/23/R1 dated 15.01.2024 and scientific study report CSIR-CIMFR (Project No. CNP/4943/2019-20 of July 2020) enclosed therewith on the above subject.

The matter has since been examined in the light of the information submitted by you along with the application.

By virtue of powers conferred on Chief Inspector of Mines under the provisions of Regulation 196 (3) of the Coal Mines Regulations, 2017, and by virtue of the authorization granted to me by the Chief Inspector of Mines under Section 6 (1) of the Mines Act, 1952, I, hereby permit you to conduct controlled deep hole blasting in overburden and coal at the opencast workings of Gangaramchak & Gangaramchak -Bhadulia Coal Mine of M/s West Bengal Power Development Corporation Limited (WBPDC) within 500 m but beyond 100 m Bastavpur village, Bhadulia village and other structures not belonging to the owner as shown on the enclosed Surface Plan No. Gan/Work/10/23/R1 dated 15.01.2024 subject to the strict compliance of the following conditions:-

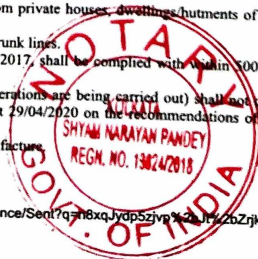
- The blasts shall be conducted only in the area shown in pink colour with demarcation as B1-B2-B3-B4-B5-B6-B7-B8-B9-B10-B11-B12-B13-B14-B15-B16-B17-B18-B19 and B1 on enclosed Plan No. Gan/Work/10/23/R1 dated 15.01.2024.
 - No blasting shall be extended within 100 m of the edge of the Bastavpur village, Masjid in Bhadulia village and other structures as shown in pink colour with demarcation as B1-B2-B3-B4-B5-B6-B7-B8-B9-B10-B11-B12-B13-B14-B15-B16-B17-B18-B19 and B1 on enclosed Plan No. Gan/Work/10/23/R1 dated 15.01.2024 not belonging to the Owner at Gangaramchak & Gangaramchak -Bhadulia Coal Mine.
 - No working shall be extended within 45 m of village road / railway sliding, if any.
 - Blasting shall be done with due precautions by withdrawal of persons beyond 500 m from place of blasting. Barricades/ drop gates on either end of public road within 500 m radius from the blasting site shall be maintained and two persons shall be posted on either direction at the two extreme points so that the vehicles or passersby are warned and stopped while passing within 500 m (Danger Zone) during blasting period in the quarry.
 - Burden, spacing, depth of hole and diameter of hole shall be maintained as recommended by CIMFR, Dhanbad and shall be strictly followed. The Manager shall satisfy himself, that all the recommendations made by CIMFR, Dhanbad are being strictly complied with.
 - The blast parameters (burden, spacing, length of stemming column, depth and diameter of the each shot hole, maximum number of blast holes per round, number of rows in each round, maximum charge per hole, maximum charge per delay and maximum charge per round) as recommended by CIMFR, Dhanbad from the trials under the prevailing geomining conditions for overburden and coal shall be strictly complied with while conducting controlled deep hole blasting using Site Mixed Emulsion explosives with Nonel initiation system in overburden and coal benches located within 500 m and beyond 100 m from the edge of private houses, dwellings/hutments of Bastavpur village and Bhadulia village.
- The following parameters shall be strictly adhered.

Sl. No.	Distance(m)	Dia (mm)	Burden(m)	Spacing(m)	Maximum Charge per delay (Kg)	Maximum Charge per round (Kg)
1.	100-150	160	3.5	4.5	48	1102
2.	>150-200	160	3.5	4.5	107	3380
3.	>200-300	160	3.5	4.5	190	
4.	>300-500	160	3.5	4.5	428	





7. The Peak Particle Velocity (PPV) of blast induced ground vibrations measured at a distance of 100 m from the place of shot holes (firing area) shall not exceed 05 mm/sec.
8. Monitoring of the Peak Particle Velocity (PPV) of blast induced ground vibrations and the dominant frequency shall be done for each round of deep hole shots fired.
9. Blasting shall be done only during day light hours. The Manager shall fix the time of blasting and the same shall be circulated to all concerned, including the authorities of structures and dwellings, not belonging to M/s. WBPDCCL. The timings shall also be conspicuously fixed on the Notice Board of the mine.
10. A Code of Practice for blasting shall be framed by the Manager for the purpose, which shall strictly be followed.
11. Pattern of holes as recommended by CIMFR, Dhanbad shall be followed. The size depth, spacing, burden of shot holes and sequence of delays etc. shall also be strictly adhered to recommended design by CIMFR, Dhanbad for every round of blasting operation, both in coal and in overburden.
12. Drilling, charging, stemming and blasting operations connected with this permission shall be placed under the direct personal supervision of an Assistant Manager holding First Class Mine Manager's Certificate of Competency, who shall comply with all the conditions of the Mines Act, 1952 and rules, regulations and orders made thereunder related to drilling, charging, stemming and firing of shot holes and the conditions stipulated in the this permission.
13. Only Overmen who are fully trained in controlled blasting techniques shall be appointed for shot firing operations. Only persons fully trained in Controlled Blasting Operations shall be engaged in handling, stemming, charging and blasting of explosives in the mine.
14. Two-way communication by wireless or walkie-talkie sets shall be provided to the Assistant Manager, In-charge of Blasting, Shot-Firers and to the assistant of the shot-firer. Walkie-Talkie sets and mobile phones in possession of blasting personnel, if any, shall remain switched off during handling and charging of explosives.
15. Before shots are charged, stemmed and fired, sufficient warning by siren or other suitable means shall be given to warn persons within a radius of 500 m, including to the habitants of structures and dwellings, not belonging to M/s. WBPDCCL.
16. Before a shot is charged, stemmed or fired, it shall be ensured that all persons within a radius of 500 m from the place of firing have taken proper shelter, apart from giving sufficient warning from efficient signals or other means approved by the Manager over the entire Danger Zone. Guards shall be posted to ensure that no person inadvertently enters the Danger Zone and to ensure that all persons within the Danger Zone, have taken proper shelter.
17. A proper record of blast parameters like burden, spacing, length of stemming column, depth, diameter of the each shot hole, number of shot holes fired in a round, number of rows fired in each round, maximum charge per shot hole, maximum charge per delay, maximum charge per round, initiation pattern (with proper sketch), manner of muffling, results of ground vibration observed (PPV), dominant frequency and air over pressure, distance of shot holes from the dwellings/hutments/private houses, distance between the location of PPV monitoring instrument to the place of shot holes and distance up to which the flying fragments resulting out of blasting projected, shall be kept maintained regularly in a bound paged book with each round of deep hole shots fired, the records shall be signed by the Shot Firer and Blasting Officer and countersigned by the Manager of the Mine.
18. To control flying fragments resulting out of blasting from projecting beyond a distance of 10 m from the place of firing/blast area, the following precautions shall be taken:
 - (a) No shot hole shall be fired in crushed, broken or fractured ground strata.
 - (b) Blasting shall be done against a free face only. Blasted material shall be cleared off before commencement of drilling operations for succeeding round.
 - (c) Top stemming column shall not be less than the burden.
 - (d) Only such stemming material that is free from pebbles and stone chips shall be used. Moist sand shall be used for stemming of deep holes.
 - (e) Variation in inclination of holes shall be within 5 degree to avoid variation in crest and toe burden.
 - (f) All the blasting operations shall be conducted with muffling arrangement strictly. Muffling of shot holes should be done with wire netting pieces 1.8 m x 1.2 m in size overlain by 3 to 4 sand bags each around 40 kg by weight at the collar of each shot hole so that no flying fragment is projected beyond 10 m in any blast.
 - (g) Moist sand shall be used for stemming of deep holes. This shall be done to ensure that the flying fragments do not project beyond a distance of 10 m from the place of blasting.
 - (h) In case water is encountered in any shot-hole, either the shot hole shall be dewatered by blowing compressed air into the hole or the explosive column shall be gently pushed down by wooden rod and sufficient time given for the explosive column to sink to the desired depth before the round is fired.
 - (i) During storm and lightning, no charging and blasting shall be done.
 - (j) Initiation of charge shall be done in a manner that detonation waves progress away from private houses, dwellings/hutments of Bastavpur village, Bhadulia village and other surface structures not belonging to the owner.
 - (k) Only non-electrical type shock tube of detonators shall be used in the holes and surface trunk lines.
 - (l) Provisions of clause (b) and (c) of Regulation 196(2) of the Coal Mines Regulations, 2017, shall be complied with within 500 m of the place of blasting.
 - (m) Any worker or official, while on duty in active zone of a mine (where any mining operations are being carried out) shall not carry Mobile (cell) phones as per the clause no. 6.1 DGMS circular no. DGMS(Tech) Circular(MAMID)/08, Dt 29/04/2020 on the recommendations of the 12th National conference on Safety in mines.
19. (a) Slurry explosives shall be used in opencast mines in the order of their date of manufacture.





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- (b) Explosives manufactured earlier than six months shall not be used. In case the shelf life of the explosive is less than 6 months, it shall not be used after expiry of the shelf life.
- (c) Slurry explosives, when transported in vehicles, shall be carried in an Explosive Van approved by the Chief Controller of Explosives.
- (d) Explosive Vans used for the transport of explosives shall be in safe operating condition and should be driven by competent licensed drivers.
- (e) The vans shall be kept in isolated locations while loaded.
- (f) The vans shall be well locked except during times of placement and removal of stocks of slurry explosives.
- (g) No smoking and no open flames shall be permitted in or near the vans containing slurry explosives.
- 20. All detonators and primed cartridges shall be kept in secure receptacles at a safe distance from the detonating fuse and the explosive, until actually required for use.
- 21. The loading of slurry explosives in holes shall not be commenced unless the holes are ready for charging in every respect.
- 22. The holes shall be charged and fired as soon as possible after the explosive is transported to the site of blasting. All normal precautions for charging and firing, as laid down in the Coal Mines Regulations 2017, shall be strictly observed.
- 23. Charging of explosives shall be such as to ensure continuity of the explosive column. Where deck charging is done, continuity shall be ensured for each deck of explosive charge.
- 24. Primer explosive cartridge shall not be slit or deformed.
- 25. Adequate amount of cap sensitive explosive shall be used with non-cap-sensitive explosive charge to ensure complete detonation of the explosive charge.
- 26. Before entering the place after blasting, the Shot Firer and other personnel shall ensure that it is clear of dust and fumes and is safe in every respect.
- 27. In case of misfires, precautions as laid down in the Regulation 204 of the Coal Mines Regulations, 2017 shall be taken.
- 28. When cartridges of slurry explosive are required to be slit or cut, following precautions shall be observed:
 - (a) Explosive cartridge shall be cut or slit at the hole loading site, just before charging.
 - (b) Knife made of copper or brass shall be used for cutting or slitting. The knife shall be kept clean and free from grit or dust.
 - (c) Care shall be taken to avoid spillage or flow of explosives while cutting or slitting.
 - (d) Persons engaged in cutting/slitting operations shall be provided with rubber gloves and they shall use the same.
- 29. The entire operations of transport of the explosive to the site of its use, cutting and slitting of cartridges and charging and blasting shall be placed under the overall charge of a competent person holding Manager/Overman's certificate and appointed in writing by the Manager for the purpose.
- 30. The explosive charges shall not be allowed to sleep over in bore-holes unless express permission in writing to that effect has been obtained from this Directorate.
- 31. In case, in any of the deep hole rounds fired, the Peak Particle Velocity (PPV) of ground vibrations resulting out of blasting is observed to be more than 5 mm/sec at a distance of 100 m from the site of blast or the flying fragments project to a distance beyond 10 m from the place of firing/blast area, operations shall be discontinued and this Directorate shall be informed immediately and blasting operations connected with this permission shall not be resumed unless express permission in writing is granted by this Directorate.
- 32. Owners of surface features, not belonging to M/s. WBPDCL shall be indemnified against damage to property/injury to persons, if any, arising out of mining operations.
- 33. Please note that this permission is subject to the following additional conditions:
 - (a) In the event of any change in the circumstances, likely to affect the safety of persons or damage to structures not belonging to the M/s. WBPDCL, this permission shall be deemed to have been withdrawn.
 - (b) The permission shall be deemed to have been revoked with immediate effect if at any time, any one of the conditions, subject to which this permission has been granted, is violated or not complied with.
 - (c) The permission may be amended, modified or withdrawn at any time, should it be considered necessary in the interest of safety.
 - (d) The permission is being granted without prejudice to any of the statutory requirements, which may be or may become applicable at any time.
 - (e) This permission shall remain valid for a period of Five (05) years from the date of issue of this letter.

Yours faithfully,

Smou

S S SONI (DIRECTOR - SITARAMPUR REGION NO.III)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE



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Amenure-R-3

2020



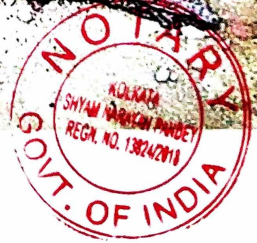




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Officer in Charge
Dutrogo Station
Dutrogo, Hubham



~~2/3~~

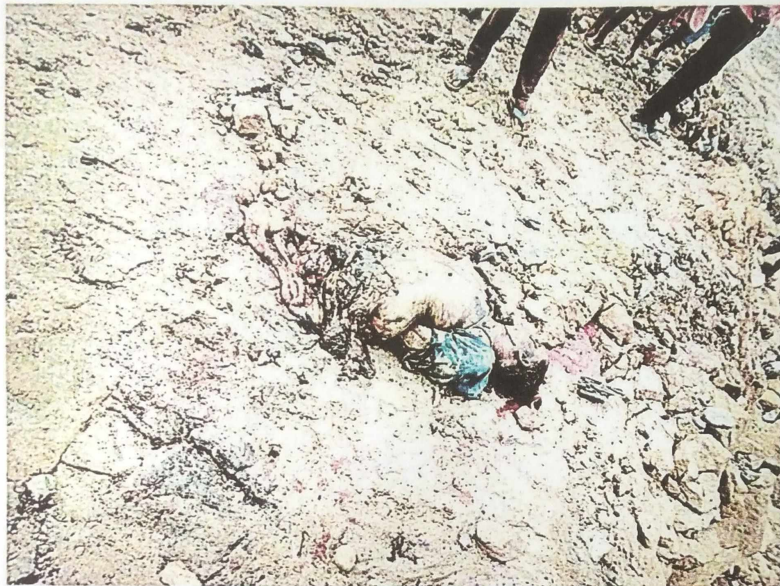
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Handed over to DDBS.

A
2/11/20

Officer-in-Charge
Director's Office Station
Custodial Bureau

84



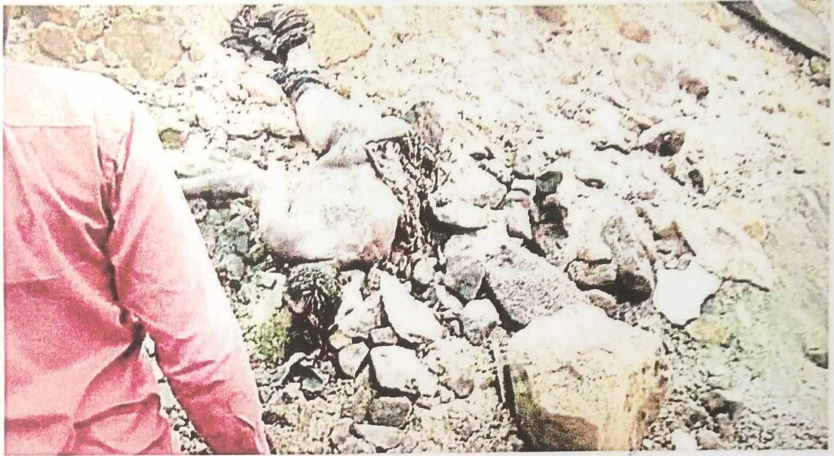
NOTARY
GOVT. OF INDIA
REG. NO. 123456
CHANDER PRAKASH



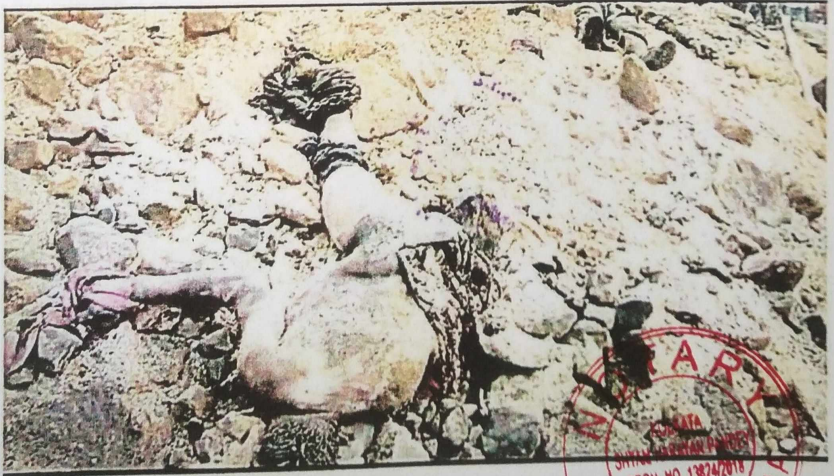
Handed over to Const (L)

To
Officer-in-Charge
District Police Station
Jorhat, Assam

X



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~~37~~

Handed over to PDMS

(5)

T
2/1/12

Officer in Charge
Substation
Substation, Birbhum



NOTARY
SHYAM NAGATAN PANDEY
REGM. NO. 13824/2018
GOVT. OF INDIA



Handwritten note: "Approved over the bridge."

Handwritten circled number: "6"

Handwritten signature: "T. 2/1/14"

Printed text: "In-Charge
Police Station
Dubrajpur Bhatnagar"

X



NOTARY
KOLKATA
SHYAM NARAYAN PANDEY
REGN. NO. 13824/2018
GOVT. OF INDIA

X

Handed over to you

(7)

F
2/1/14

Officer in Charge
Distribution & Sales Station
Dabholkar Building



The Director
Directorate General of Mines Safety
Eastern Zone, Sitarampur
District-Paschim Burdwan
PIN-713359

Ref :- Your good office Memo No. EZ/2024/1218 dated 28/10/2024 in c/w Lokepur PS Case No. 75/24 dated 07/10/2024 u/s 287/288/106 BNS & 3/4 ES Act.

Sub :- Production of certificated copy of PM Examination Reports and Inquest Reports.


Sir,

In producing herewith certificated copy of PM Examination Reports and Inquest Reports in respect of deceased as follows :-

- (1) Certificated copy of Post Mortem Examination Report & Inquest Report of deceased Bhajaram Ghosh in c/w Lokepur PS UD Case No. 19/24 dated 07/10/2024.
- (2) Certificated copy of Post Mortem Examination Report & Inquest Report of deceased Somlal Hembram in c/w Lokepur PS UD Case No. 20/24 dated 07/10/2024.
- (3) Certificated copy of Post Mortem Examination Report & Inquest Report of deceased Rabibal Murmu in c/w Lokepur PS UD Case No. 21/24 dated 07/10/2024
- (4) Certificated copy of Post Mortem Examination Report & Inquest Report of deceased Mangal Marandi in c/w Lokepur PS UD Case No. 22/24 dated 07/10/2024
- (5) Certificated copy of Post Mortem Examination Report & Inquest Report of deceased Asharifi Yadav in c/w Lokepur PS UD Case No. 40/24 dated 07/10/2024
- (6) Certificated copy of Post Mortem Examination Report & Inquest Report of deceased Amit Singh in c/w Lokepur PS UD Case No. 41/24 dated 07/10/2024
- (7) Certificated copy of Post Mortem Examination Report & Inquest Report of mutilated body parts in c/w Lokepur PS UD Case No. 23/24 dated 07/10/2024.
- (8) Certificated copy of Post Mortem Examination Report & Inquest Report of mutilated body parts in c/w Lokepur PS UD Case No. 24/24 dated 07/10/2024.
- (9) Certificated copy of Post Mortem Examination Report & Inquest Report of mutilated body parts in c/w Lokepur PS UD Case No. 25/24 dated 07/10/2024.
- (10) Certificated copy of Post Mortem Examination Report & Inquest Report of mutilated body parts in c/w Lokepur PS UD Case No. 26/24 dated 07/10/2024.

Thanking you.

Yours faithfully

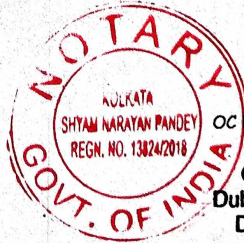

(Tapai Biswas)

Inspector of Police

OC Dubrajpur PS, Birbhum

Dated :- 23/11/2024

Officer-in-Charge
Dubrajpur Police Station
Dubrajpur, Birbhum



POST MORTEM REPORT
(P.R.B. Form No. 55 - Vide Rule 284)

Station: SURI SADAR HOSPITAL
The 8th Day of OCTOBER 2024

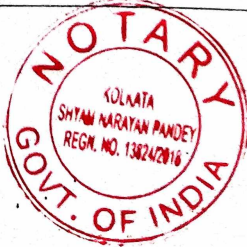
West Bengal Form No. 5372
Ref. 106/1996 PS/199 case no. 22/24 dated 09/10/24

MUGNO NO SSHPR 18/110 ST 13.11.24

Name, sex, age and caste	Whence brought - Village and Thana	Name of constable by whom brought and names of relatives accompanying	Date and hour of			Information Furnished by Police	By whom identified before the Medical Police	
			Dispatch	Arrival at dead-house	Examination			
MANGAI MARIANDI (MARIADI) 34 YRS/M SVO SU'PAI MARIADI	VII Bastabpur PS - Lokapur Birbhumi	C/33 Sumanta Lax Of Lokapur PS	07/10/24 21-45hrs	08/10/24 10:50hrs / 11:00 hrs		The deceased was said to be injured due to a blast in a vehicle	JC/33 Sumanta Lax Of Lokapur PS	
I. EXTERNAL APPEARANCE	1. Condition of subject - stout, emaciated, decomposed etc.	2. -Wounds- Position, size, character.	3. -Bruises- position, size and nature	14. Marks of ligature on neck, dissection etc. -As noted				
	Hi-5,7" Complexion rather dark Built - good SH-4" black RM - absent, WA - one greenish burnt, torn remains of cloth found along with the body	INJURIES - 1) One crushed amputated LW measuring 28.0" x 4.0" x through and through involving skin, muscles bones blood vessels nerves placed over the upper 1/3rd of the (R) thigh with the lower ends of the limb missing. 2) One crushed amputated LW measuring 20.0" x 4.0" x through and through involving skin, muscles bones blood vessels nerves placed over the upper 1/3rd of the (L) leg, being attached only by shreds of skin, with the leg and the remaining parts being crushed. 3) One crushed amputated LW measuring 10.0" x 4.0" x through and through involving skin, muscles bones blood vessels nerves placed over the shoulder joint of the (R) upper limb being separated from the rest of the body. 4) One crushed amputated LW measuring 8.0" x 4.0" x through and through involving skin, muscles bones blood vessels nerves placed over the wrist joint of the (L) hand being separated from the rest of the forearm. 5) The head, neck is crushed and pulverized and only remains of mixed bones, muscles, tendons, recognition (bearing and tearing of the tissues of the back of the thorax and abdomen buttocks, perineum, including the scrotum and testis, skin, proboscis of the abdominal contents, walls of all the ribs and the pelvic bones 7) 1" and 2" degree burn injuries all over a) both the anterior and posterior chest and abdominal walls all around buttocks and pubic area including the external genitalia with peeling of skin as follows: All the injuries showing evidences of vital reaction. No other injuries either externally or internally could have been detected even after careful dissection and examination with the help of a hand lens. No foreign body detected.						
II. CRANIUM AND SPINAL CANAL	5. -Scalp-skull and vertebrae	2. -Membrae.	3. -Brain and spinal cord. (The spinal canal need not be examined unless any indication of disease or injury exists)					
	Scalp - As noted Skull and vertebrae - as noted	As noted	As noted					
III. THORAX	1. -Walls, ribs and cartilages.	2. -Pleura.	3. -Larynx and Trachea.	Right lung.	Left lung.	Pericardium.	Heart.	Vessels.
	As noted	Pale Sub pleural hemorrhages	As noted	Pale Both bruised		Congested	Congested. Both chambers full of blood and clots	As noted
IV. -ABDOMEN	1. Walls.	2. -Peritoneum.	3. -Mouth, pharynx and esophagus.	4. -Stomach and its contents.	5. -Small intestine and its contents	6. -Large intestine and its contents		
	As noted	As noted	As noted	As noted	As noted			
	7. -Liver.	8. -Spleen.	9. -Kidneys.	10. Bladder		11. -Organs of generation, external and internal		
	As noted	As noted	As noted	As noted	As noted			
MUSCLE S BONES AND JOINTS.	1. -Injury.	2. -Disease or deformity	3. -Fracture.		4. -Dislocation.			
	As noted	NH	As noted		As noted			
MOR TUAL DES	Viscera collected, preserved, sealed and handed over to the police personnel for CE's examination and identification							
	OPINION OF THE MEDICAL OFFICER AS TO THE CAUSE OF DEATH				REMARKS BY CIVIL SURGEON			
N.B. - In the case of wounds note whether there is any indication of the wounds being homicidal, suicidal or otherwise				Civil Surgeon of				
Death was due to the effects of INJURIES - as noted above, ante mortem in nature				Assistant Surgeon of				
DR SHANKAR PRASAD DAS				The ... 8th day of OCTOBER ... 2024				

Shankar Prasad Das

DR. SHANKAR PRASAD DAS
Reg. No. -WBMC 48766
MEDICAL OFFICER (MEDICOLEGAL)
SURI SADAR HOSPITAL, BIRBHUM



Certified to be true Copy
To 23/11/24
O.C. Dubrajpur PS



AX

Surathal Report

Surathal Report over the Dead Body of deceased Mangal Marandi @ Manadi of Surathal Manadi of VM - Baranpura P.S. Lokapur. Dist. Baranpura.

In C/W Lokapur PS U.D Case No. 22/24 Dt. 07.10.24 Inquest Report Started On 07.10.24 at 13:30 hrs. Inquest Report Closed On 07.10.24 at 13:55 hrs.

মহাশয়,

আমি অবর পরিদর্শক Prabin K. Mandal বর্তমানে লোকপুর থানায় কর্মরত আছি। আজ ইং-07.10.24 তারিখের খানার বড়োবাবুর নির্দেশ মতো C/33 Sumanta Let সাথে লইয়া পার্শ্ব স্বাক্ষরিত ব্যক্তিগণের সনাক্তকরণে উপরিক্ত মৃত দেহটির উপর সুরথাল রিপোর্ট প্রস্তুত করতে প্রবৃত্ত হইলাম।

উপরিক্ত মৃতদেহটির সমস্ত স্বাক্ষর বিশেষ করে উক্ত দিকে পা দুটি মাটা কোমর হাতের মত স্বাক্ষরিত উপর

কি অবস্থায় দেখা গেল। গায়ের রং শ্যামলা চুল চোখ মুখ

মৃত/মৃতা ব্যক্তির শালীনতা বজায় রাখিয়া কথ/ডোম দ্বারা উল্টে পাটে দেখা গেল

দেহের রং হাত ও পায়ের চামড়া কঠিন হইয়া গিয়াছে। কোমর থেকে হাত পর্যন্ত সমস্ত

কঠিন হইয়া গিয়াছে। কোমর থেকে হাত পর্যন্ত সমস্ত দেহের অঙ্গাঙ্গী

পার্শ্ব স্বাক্ষরিত ব্যক্তিগণেরও মৃত/মৃত্যুর আত্মীয়স্বজনের মুখ থেকে জানতে পারলাম মৃত/মৃতা

কর্তি মৃত/মৃত্যুর সময় ২০৫ ওয়াই ২৫৫৫৫ ওয়াই ১০.২০ hrs to 11.০০ hrs

শাহাদাত কোর্ট মিনিস্ট্র - এ হিদ্দাহাতের হাওয়া হাট মাঠে কঠিন হিদ্দাহাত

কোমর ২৫. এই হাওয়া উক্ত হাওয়া Blasting operator - ও উর্দা উর্দা হিদ্দাহাত। ২৫

কোমর হাওয়া হাওয়া হিদ্দাহাত কোমর হাওয়া হিদ্দাহাত হাওয়া হাওয়া

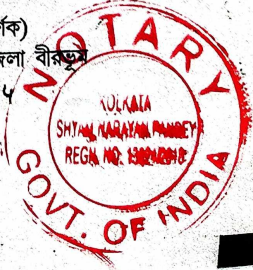
এ হিদ্দাহাতের হাওয়া উপরিক্ত ব্যক্তিগণের হাওয়া হাওয়া

মৃত/মৃতা ব্যক্তির সঠিক মৃত্যুর কারন নির্ণয়ের জন্য কং C/33 Sumanta Let - ২০ মাধ্যমে সমস্ত প্রয়োজনীয় কাগজপত্র সহ সিউডী সদর হাসপাতালে পুলিশ মর্গেময়নাতদন্তের জন্য প্রেরণ করা হইল।

Exhibit no. 456/24 08.10.24 AT 10:55 AM

উপস্থাপিত. Prabin K. Mandal (অবর পরিদর্শক) লোকপুর থানা, জেলা বীরভূম তালিকা: 07.10.24

Certified to be true Copy K. V. M. O.C. Dubrajpur P.S.



Prabin Marandi

Prabin Marandi

~~4/A~~

Seal

Surathal Report

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Surathal Report over the Dead Body of deceased Mangal Marandi @
Maradi son of Supal Maradi of Village – Bastavpur, P.S. Lokepur,
District – Birbhum in C/W Lokepur P.S. U.D. Case No.22/24 Dt.
07.10.2024 Inquest Report Started on 07.10.2024 at 13.30 hrs.
Inquest Report Closed on 07.10.24 at 13.55 hrs.

Sir,

I Sub-Inspector Prabir Kumar Mondal I am working at present in Lokepur Police Station today on 07.10.24 as per the direction of the Officer in Charge of the Police Station taking PC/33 Sumanta Let as per the identification of the person signed on the margin engage myself for preparing the Surathal Report of the aforesaid body.

The aforesaid Dead body was lying on its head on the South side and leg on the North side it is lying on his chest complexion Black Hair Eye face my maintaining the decency of the deceased person it is seen by turning on different side with the help of the Dom. There are some portion of the left hand and left leg from the West upto the knee of the right leg it is there is no mark of right leg from the west leg on the right side is

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in a lump there is nothing from the wrist on the left hand remaining portion of the body has become a lump.

P12
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From the person who have signed on the margin and the relative of the deceased I came to know that and its appears to me that today at about 10.30 to 11.00 a.m. for the purpose of explosion in the cold mind explosive materials were brought in a vehicle at that time the said person was present in the blasting operator also present for some reason explosion took place in the vehicle loaded explosive material and the said person might have died because the said explosion.

For ascertaining the actual cause of the death of the deceased by through JC 33 Sumanta Let the dead body was sent to the Police Morgue of Suri Sadar Hospital with necessary documents for post mortem examination

Entry no.
456/24
08.10.24
at 10.50 hrs.

Submitted
Sd/- Illegible
(Sub Inspector)
Lokepur Police Station
District - Birbhum
Date : 01.10.24

Certified to be true copy
Sd/- Illegible
O.C. Dubrajpur P.S.

Certified to the English Transplantation of Surathat Report in

[Signature]
8/9 pers
R Islam
Rtd. Senior Interpreting Officer (C)
O. S. High Court, Calcutta

~~X/S~~
POSTMORTEM REPORT
(P.R.B Form No.55 – Vide Rule 284)

Station: SURI Sadar Hospital
The ... 8th ... Day of ... OCTOBER, 2024

West Bengal Form No. 5372
Ref. LOKEPUR PS/UD case no 19/24 dated 07/10/24

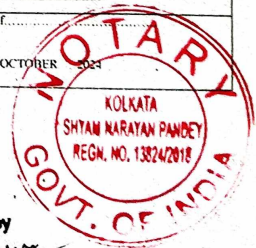
Memo NO SSAPR 181/10 dt 13.11.24

Name, sex, age and caste	Whence brought – Village and Thana	Name of constable brought and name of accompanying	by whom names of relatives	Date and hour of			Information Furnished by Police	By whom identified before the Medical Police		
				Dispatch	Arrival at dead-house	Examination				
BHARAM GHOSH 45 WSM S/O - SUKHEM GHOSH	Vill Polpai PS - Kankatla Birbhum	JC/3 Sumanta OF Lokpur PS	Let	04/07/10/24 → 08/10/24 →	2.45hrs /	10-12hrs / 11-00 hrs	The deceased was said to be injured due to a blast on a vehicle	JC/3 Sumanta 1st OF Lokpur PS		
I. EXTERNAL APPEARANCE.		1. Condition of subject-stout, emaciated, decomposed etc.		2. Wounds- Position, size, character.		3. Bruises-position, size and nature		4. Marks of ligature on neck, dissection etc. -As noted		
		Ht.-5'5" Complexion rather dark Built-good. SH-4" black RM-absent. W/A-blue garjee and full pant, all covered with blood at places, with tearing and shearing at places with being burnt at places		INJURIES -1) one crushed LW measuring about 4.5" x 2.0" bones and tissues placed over the flexor aspect of the lower 1/3 rd of the (L) forearm with fracture dislocation of the (L) forearm 2) one crushed LW measuring about 3.5" x 1.5" bones and tissues placed over the extensor aspect of the (R) elbow with fracture dislocation of the (R) elbow joint 3) One crushed amputated LW measuring 28.0" x 8.0" x through and through involving skin, muscles bones blood vessels nerves placed over the upper 1/3 rd of the (R) leg and lower 1/3 rd of the thigh being only attached by skin and tendons 4) one crushed LW measuring about 4.5" x 1.5" x bones and tissues placed over the extensor aspect of the (L) thigh with fracture dislocation of the (L) thigh and patella extending from the upper 1/3 rd of the thigh and patella 5) multiple punctured LW of the abdominal walls with blackening of the chest and abdominal wall all around and multiple small wires, embolect and pierced over 1) face 1" and 2 nd degree burn injuries all over a) the face and neck all around with burning and singeing of the scalp hairs, eyebrows and eye lashes b) both the anterior and posterior chest and abdominal wall all around c) both the upper limbs with burning and singeing of the axillary hairs, with peeling of skin at places 7) ruptured LW of the scrotum with exposure of the testis 8) OD- extravasation of blood all over the anterior chest and abdominal wall with fracture of the 4 th - 8 th ribs of both the sides with punctured LW of the lungs with pleura, heart with pericardium, coils of intestines and urinary bladder. All the injuries showing evidences of vital reaction. No other injuries either externally or internally could have been detected even after careful dissection and examination with the help of a hand lens. No foreign body detected other than those noted above						
II. - CERVICAL AND SPINAL CANAL.		5. -Scalp-skull and vertebrae		2. -Membrane.		3. - Brain and spinal cord- [The spinal canal need not be examined unless any indication of disease or injury exists]				
		Scalp- As noted Skull and vertebrae- as noted		As noted		As noted				
III. - THORAX.		1. -Walls, ribs and cartilages.	2. -Pleura.	3. -Larynx and Trachea.	Right lung.	Left lung.	Pericardium.	Heart.	Vessels.	
		Walls- as noted Ribs and Cartilages- as noted	As noted	MM congested Hyoid bone and thyroïd cartilage- intact.	As noted	As noted	As noted	As noted	As noted	
IV. - ABDOMEN		1. Walls.	2. - Peritoneum.	3. - Mouth, pharynx, and esophagus.	4. - Stomach and its contents.	5. - Small ingestion and its contents	6. -Large intestine and its contents			
		Healthy	MM congested	MM congested	MM congested, contains undigested food with no peculiar colour or colour	As noted				
		7. -Liver.	8. -Spleen.	9. -Kidneys.	10. Bladder	11. -Organs of generation, external and internal				
		Healthy Wt-1200 gms	Healthy 110 gms	Both healthy Wt- 90 gms each	As noted	1st genitalia as noted				
MUSCLE BONES AND JOINTS.		1. -Injury.	2. - Disease or deformity	3. -Fracture.	4. -Dislocation.					
		As noted	Nil	As noted	As noted					
MOR		Viscera collected, preserved, sealed and handed over to the police personnel for CE'S examination and identification		OPINION OF THE MEDICAL OFFICER AS TO THE CAUSE OF DEATH		REMARKS BY CIVIL SURGEON				
		N.B:- In the case of words note whether there is any indication of the wounds being homicidal, suicidal or otherwise Death was due to the effects of INJURIES -as noted above, ante mortem in nature Assistant Surgeon of DR. SHANKAR PRASAD DAS		Civil Surgeon of.....		The ... 8th day of OCTOBER 2024				

Shankar Prasad Das

DR. SHANKAR PRASAD DAS
Reg. No.-WBMC 48766
MEDICAL OFFICER (MEDICOLEGAL)
SURI SADAR HOSPITAL, BIRBHUM

Certified to be true Copy
[Signature]
O.C. Dubrajpur P.S.



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Seal

Surathal Report

Surathal Report over the Dead Body of deceased Bhajaram Ghosh
(45 y) son of Sukhen Ghosh of Village - Pabni, P.S. Kankratala,
District - Birbhum in C/W Lokepur P.S. U.D. Case No.19/24 Dt.
07.10.2024 Inquest Report Started on 07.10.2024 at 12.05 hrs.
Inquest Report Closed on 07.10.24 at 12.35 hrs.

U/s. 194 BNSS

Sir,

I Sub-Inspector Prabir Kumar Mondal I am working at present in Lokepur Police Station today on 07.10.24 as per the direction of the Officer in Charge of the Police Station taking PC/33 Sumanta Let as per the identification of the person signed on the margin engage myself for preparing the Surathal Report of the aforesaid body.

The aforesaid deed body was lying on the soil of the quarry with its head on the North side and leg on the South side, lying on his chest complexion Black, Hair Black Eyes close mouth open it was seen with the help of the Dom by turning on different sides maintaining the decency of the dead body. The moth has become black teeth has come out from below the elbow of the left hand upto the wrist it is mutilated there has been pore near the potbelly

48(B)

illegible height 5'-3' built - medium from the person were signed in the margin and the relatives of the deceased I came to know that explosion in the cold mind explosive materials were brought in a vehicle at that time the said person was present in the blasting operator also present for some reason explosion took place in the vehicle loaded explosive material and the said person might have died because the said explosion.

For ascertaining the actual cause of the death was sent to Sadar Hospital Police Marg Suri for Post Mortem JC 33 Sumanta Let and necessary documents for post mortem examination

Entry no.
454/24
08.10.24
at 10.42 hrs.

Submitted
Sd/- Illegible
(Sub Inspector)
Lokepur Police Station
District - Birbhum
Date : 01.10.24

Certified to be true copy
Sd/- Illegible
O.C. Dubrajpur P.S.

Certified to the English Transplantation of Surathat Report in Bengali


8/9/2025
R Islam
Rtd. Senior Interpreting Officer (C),
O. S. High Court, Calcutta

POSTMORTEM REPORT
(P.R.B Form No.55 - Vide Rule 284)

West Bengal Form No. 5372
Ref. LOKEPUR PS U/D case no. 40/24 dated 07/10/24

Station: SURI SADAR HOSPITAL
The 8th Day of OCTOBER 2024

MEMO NO SSHA PR 181/10 of 13.11.24

Name, sex, age and caste	Whence brought - Village and Thana	Name of constable by whom brought and names of relatives accompanying	Date and hour of			Information Furnished by Police	By whom identified before the Medical Police	
			Dispatch	Arrival at dead-house	Examination			
ASHARIFI YADAV 55 YRS/M S/O. L. Seenden Yadav	Vill: Khash Kajora Colliery PS Anul Paschim Bardhaman	JC/33 Sumana Lat Of Lokepur PS	<07/10/24->	08/10/24	21-45hrs / 12-02hrs / 12-15 hrs	The deceased was said to be injured due to a blast in a vehicle	JC/33 Sumana Lat Of Lokepur PS	
I. EXTERNAL APPEARANCE:	1. Condition of subject - stout, emaciated, decomposed etc.	2. Wounds - Position, size, character	3. Bruises - position, size and nature		4. Marks of ligature on neck, dissection etc. - As noted			
	<p>Ht-5'9" Complexion rather dark Built - good SH- nil, shaved RM - absent W/A - parts of blue shirt, torn and burned at places</p>	<p>INJURIES: 1) One crushed amputated LW measuring 48.0" x 6.0" x through and through involving skin, muscles bones blood vessels nerves placed over the abdomen at the level of umbilicus with the lower abdominal parts along with the pelvis and both the lower limbs missing and protrusion and expulsion of the abdominal contents and contents of intestines. 2) One crushed amputated LW measuring 14.0" x 4.0" x through and through involving skin, muscles, cranial bones blood vessels nerves placed over the skull at the frontotemporooccipital area with missing of the brain along with its coverings at places. 3) One crushed amputated LW measuring 10.0" x 4.0" x through and through involving skin, muscles bones blood vessels nerves placed over the upper 1/3rd of the (R) hand and elbow 4) One crushed amputated LW measuring 40.0" x 6.0" x bones and soft tissues placed all over the (L) axilla and whole of the (L) arm and forearm all around with exposure of the bones, muscles and tendons of the (L) hand. 5) 1st and 2nd degree burn injuries all over a) the face and neck all around with burning and singeing of the scalp, brows, eyebrows and eye lashes b) both the anterior and posterior chest and abdominal walls all around c) both the upper limbs with burning and singeing of the axillary hairs, with peeling of skin at places. All the injuries showing evidences of vital reaction. No other injuries either externally or internally could have been detected even after careful dissection and examination with the help of a hand lens. No foreign body detected.</p>						
II. CRANIAL AND SPINAL CANAL.	S. - Scalp, skull and vertebrae	2. - Membrane.	3. - Brain and spinal cord. [The spinal canal need not be examined unless any indication of disease or injury exists]					
	Scalp - As noted Skull and vertebrae - as noted	As noted	As noted					
III. - THORAX.	1. - Walls, ribs and cartilages.	2. - Pleura.	3. - Larynx and Trachea.	Right lung.	Left lung.	Pericardium.	Heart.	Vessels.
	Walls - as noted Ribs and Cartilages - healthy	Congested	MM congested Hyoid bone and thyroid cartilage - intact.	Both congested wt 380 gms	wt - 360 gms	Congested	Congested. Both chambers full of blood and clots	As noted
IV. - ABDOMEN	1. - Walk.	2. - Peritoneum.	3. - Mouth, pharynx and esophagus.	4. - Stomach and its contents.	5. - Small ingestion and its contents	6. - Large intestine and its contents		
	As noted	As noted	As noted	As noted	As noted	As noted		
	7. - Liver.	8. - Spleen.	9. - Kidneys.	10. Bladder	11. - Organs of generation, external and internal			
	As noted	As noted	As noted	As noted	As noted			
MUSCLE S BONES AND JOINTS.	1. - Injury.	2. - Disease of deformity	3. - Fracture.		4. - Dislocation.			
	As noted	Nil	As noted		As noted			
MOR E DEAI LED DES.	Viscera collected, preserved, sealed and handed over to the police personnel for CE'S examination and identification							
	OPINION OF THE MEDICAL OFFICER AS TO THE CAUSE OF DEATH			REMARKS BY CIVIL SURGEON				
N.B. - In the case of wounds note whether there is any indication of the wounds being homicidal, suicidal or otherwise			Civil Surgeon of					
Death was due to the effects of INJURIES - as noted above, ante mortem in nature			The ...th day of OCTOBER, 2024					
Assistant Surgeon of								
DR. SHANKAR PRASAD DAS								

Shankar Prasad Das

DR. SHANKAR PRASAD DAS
Reg. No. - V/B/MC 45765
MEDICAL OFFICER (MEDICOLEGAL)
SURI SADAR HOSPITAL, BIRBHUM

Certified to be true Copy
[Signature]
O.C. Dubrajpur P.S.





Surathal Report

Surathal Report over the Dead Body of deceased Pohrambi Yadav (55)
Sl. No. Geedeni Yadav of Khas Kojara, Colliery, P/S Madal Dist Ranchi
Burdhaman.

in C/W Lokepur PS U.D Case No 40/24 Dt. 07.10.24
Inquest Report Started On 07.10.24 at 18:50 h
Inquest Report Closed On 07.10.24 at 19:45 h

মহাশয়,

আমি অবর পরিদর্শক Pohrambi Kumar Mandel বর্তমানে লোকপুৰ থানায় কর্মরত আছি। আজ
ইং- 07.10.24 থানার বড়োবাবুর নির্দেশ মতো 50.22 Sumantalet সাথে লইয়া পার্শ্ব স্বাক্ষরিত
ব্যক্তিগণের সনাক্তকরণে উপরিক্ত মৃত দেহটির উপর সুস্থাল রিপোর্ট প্রস্তুত করতে প্রবৃত্ত হইলাম।

উপরিক্ত মৃতদেহটি আইসক্রিম গ্রেপ্স, ১৩৩ ট্রাক্স থেকে সীটে আমি
পুস্কোয়টি damage এর সাথে গুটি কোম্পায়ে গাথে একটি নীল হাতের দেতা জামা
একটি আমি দেতা মোট শেখি হাথ গাথে হাথ একটি আমি

চিত্ত অবস্থায় দেখা গেল। গায়ের রং চুল চোখ Damage মুখ
মৃত/মুতা ব্যক্তির শালীনতা বজায় রাখিয়া কংজোম দ্বারা উল্টে পাল্টে দেখা গেল
হাথ গাথে আমি দেতা আমি দেতা শেখি হাথ গাথে হাথ একটি আমি
কোম্পায়ে হাথ গাথে আমি দেতা শেখি হাথ গাথে হাথ একটি আমি

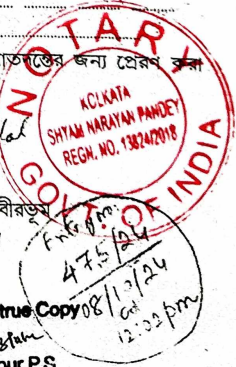
পার্শ্ব স্বাক্ষরিত ব্যক্তিগণেরও মৃত/মুতার আত্মীয়স্বজনের মুখ থেকে জানতে পারলাম মৃত/মুতা
ব্যক্তি একটি আমি দেতা শেখি হাথ গাথে হাথ একটি আমি
Coal Mines এ হাথ গাথে আমি দেতা শেখি হাথ গাথে হাথ একটি আমি
একটি আমি দেতা শেখি হাথ গাথে হাথ একটি আমি
একটি আমি দেতা শেখি হাথ গাথে হাথ একটি আমি
একটি আমি দেতা শেখি হাথ গাথে হাথ একটি আমি

মৃত/মুতা ব্যক্তির সঠিক মৃত্যুর কারন নির্ণয়ের জন্য কং
মাধ্যমে সমস্ত প্রয়োজনীয় কাগজপত্র সহ সিউডী সদর হাসপাতালে পুলিশ মর্গেময়নাতন্ত্রের জন্য প্রেরণ
হইল।

1) Prasad Yadav
(D. No. Prasad Yadav of Burdhaman,
Dist - Munger, Bihar - 811213
P. No. - 9562322097)

2) Bijoy Kumar Mishra
(P. No. Bijoy Kumar Mishra of
Khas Kojara Colliery, P. S. Madal
Dist - Munger, Bihar - 811213
P. No. - 9562322097)

উপস্থাপিত
Pohrambi Kumar Mandel
SI of Police
(অবর পরিদর্শক)
লোকপুৰ থানা, জেলা বীরভূম
তারিখ :- 07.10.24



Certified to be true Copy 08/10/24
12:33 pm
O.C. Dubrajpur P.S.

Seal

Surathal Report

Surathal Report over the Dead Body of deceased Ashrafi Yadav (55) son of late Seodani Yadav at Khas Kejora Colliery, P.S. Andal, District – Paschim Bardhaman in C/W Lokepur P.S. U.D. Case No.40/24 Dt. 07.10.2024 Inquest Report Started on 07.10.2024 at 18.50 hrs. Inquest Report Closed on 07.10.24 at 19.45 hrs.

Sir,

I Sub-Inspector Prabir Kumar Mondal I am working at present in Lokepur Police Station today on 07.10.24 as per the direction of the Officer in Charge of the Police Station taking PC/33 Sumanta Let as per the identification of the person signed on the margin engage myself for preparing the Surathal Report of the aforesaid body.

The skull of the aforesaid deed body was broken from the elbow to the lower portion of the right hand is totally damage entrails has come out there was a blue colour from shirt on his body white storn shando gangi it is wrapped with left hand it was found lying on the back complexion Hair eye damaged mouth the dead body was seen by turning on different sides with the help of the Dom by maintaining decency the

portion of the finger of the left hand was broken the entire body was burnt and singed and lower portion from the west is entirely injured

From the person who have signed on the margin and the relative of the deceased I came to know that and it appears to me that today at about 10.30 to 11.00 a.m. for the purpose of explosion in the cold mine explosive materials were brought in a vehicle at that time the said person was present in the blasting operator also present for some reason explosion took place in the vehicle loaded explosive material and the said person might have died because of the said explosion.

P/2
M

For ascertaining the actual cause of the death was sent to Sadar Hospital Police Marg Suri for Post Mortem by accompanied by constable by necessary document for post mortem examination.


1. Sd/- illegible
(Dilip Kumar Yadav)
Son of late Girish Prasad Yadav
Of Basudevpur, Dist. Munger
Bihar - 811213
Ph. No.9562322097)

Submitted
Sd/- Illegible
(Sub Inspector)
Lokepur Police Station
District - Birbhum
Date : 07.10.24

2. Bijay Kumar
Son of Laxman Kumar
Illegible

Certified to be true copy
Sd/- Illegible
O.C. Dubrajpur P.S.

Certified to the English Transplantation of Surathat Report in Bengali


K.R. Islam
Rtd. Senior Inspector of Police (C),
O. S. High Court, Calcutta

~~XX~~
POSTMORTEM REPORT
 (P.R.B Form No.55 - Vide Rule 284)

Station Suri Sadar Hospital
 The 8th Day of OCTOBER 2024

West Bengal Form No. 5372
 Ref. LOKEPUR PS UD case no 41/24 dated 07/10/24

MEMO NO SSKPR 18/10 ST 13-1124

Name, sex, age and caste	Whence brought - Village and Thana	Name of constable by whom brought and names of relatives accompanying	Date and hour of			Information Furnished by Police	By whom identified before the Medical Police										
			Dispatch	Arrival at dead-house	Examination												
AMIT SINGH 29 YRS/M SO Mangal Singh	Vil: Madhabpur Kajura gram PS - Andal Paschim Bardhaman	IC/33 Sumania Let Or Lokepur PS	<07/10/24 ->	08/10/24	21-45hrs / 12-33hrs / 12-45 hrs	The deceased was said to be injured due to a blast in a vehicle	IC/33 Sumania Let Of Lokepur PS										
I. EXTERNAL APPEARANCE.		1. Condition of subject-stout, emaciated, decomposed etc.		2. -Wounds Position, size, character.		3. -Bruises -position, size and nature		4. Marks of ligature on neck, dissection etc. -As noted									
Ht. 5'9" Complexion rather dark Built - good SH - not shaved RM - absent W/A - one belt		INJURIES 1) One crushed amputated LW measuring 18 0" x 4 0" x through and through involving skin, muscles bones blood vessels nerves placed over the upper 1/3 rd of the (R.) leg. 2) One crushed amputated LW measuring 20 0" x 4 0" x through and through involving skin, muscles bones blood vessels nerves placed over the upper 1/3 rd of the (L.) leg., being attached only by shreds of skin. 3) One crushed amp. LW measuring 10 0" x 4 0" x through and through involving skin, muscles bones blood vessels nerves placed over the upper 1/3 rd of the (R.) hand being attached only by shreds of skin. 4) 1 st and 2 nd degree burn injuries all over a) the face and neck all around with burning and singeing of the scalp hairs, eyebrow and eye lashes b) both the anterior and posterior chest and abdominal walls all around with burning and singeing of the pubic hairs c) both the upper limbs with burning and singeing of the axillary hairs d) both the lower limbs, buttocks and pubic area including the external genitalia with peeling of skin at places		All the injuries showing evidences of vital reaction. No other injuries either externally or internally could have been detected even after careful dissection and examination with the help of a hand lens. No foreign body detected.													
II. - CRANIUM AND SMALL CANAL		S. -Scalp-skull and vertebrae		2. -Membrane.		3. - Brain and spinal cord. [The spinal canal need not be examined unless any indication of disease or injury exists]											
Scalp- As noted Skull and vertebrae- as noted		As noted		As noted		As noted											
III. - THORAX.		1. -Walls, ribs and cartilages.		2. -Pleura.		3. -Larynx and Trachea.		Right lung.		Left lung.		Pericardium.		Heart.		Vessels.	
Walls- as noted Ribs and Cartilages - healthy		Congested		MM congested		MM congested Hyoid bone and thyroid cartilage - intact.		Both congested Wt-380 gms		Congested		Congested		Both chambers full of blood and clots		As noted	
IV. - ABDOMEN		1. Walls.		2. - Peritoneum.		3. - Mouth, pharynx, and esophagus.		4. - Stomach and its contents.		5. - Small ingestion and its contents		6. - Large intestine and its contents					
Healthy		MM congested		MM congested		MM congested		MM congested; contains undigested food with no peculiar odour or colour		MM congested containing gas and faeces							
7. - Liver.		8. - Spleen.		9. - Kidneys.		10. Bladder		11. - Organs of generation, external and internal.									
Healthy Wt-1200 gms		Healthy 110 gms		Both healthy Wt- 90 gms each		MM congested empty		Ext. genitalia - healthy Fore skin present									
MUSCLE S BONES AND JOINTS.		1. - Injury.		2. - Disease or deformity		3. - Fracture.		4. - Dislocation.									
As noted		Nil				As noted		As noted									
MORTEUARY CHANGES.		Viscera collected, preserved, sealed and handed over to the police personnel for CE's examination and identification															
OPINION OF THE MEDICAL OFFICER AS TO THE CAUSE OF DEATH		REMARKS BY CIVIL SURGEON															
N.B. - In the case of wounds note whether there is any indication of the wounds being homicidal, suicidal or otherwise Death was due to the effects of INJURIES - as noted above, ante mortem in nature Assistant Surgeon of DR. SHANKAR PRASAD DAS		Civil Surgeon of...										The 8th day of OCTOBER 2024					

Shankar Prasad Das

DR. SHANKAR PRASAD DAS
 Reg. No. - WBMC 48766
 MEDICAL OFFICER (MEDICOLEGAL)
 SURI SADAR HOSPITAL, BIRBHUM

Certified to be true Copy
F. 23/11/24
O.C. Dubrajpur P.S.





~~X~~
Surathal Report

Surathal Report over the Dead Body of deceased Prasad Singh (Son)
P/S No. 110 Manned Prasad Singh
in C/W Lokepur PS U.D Case No 41/24 Dt. 07.10.24
Inquest Report Started On 07.10.24 at 10:15 AM
Inquest Report Closed On 07.10.24 at 11:45 AM

মহাশয়,
আমি অপর পরিদর্শক Prasad Singh বর্তমানে লোকপুৰ থানায় কর্মরত আছি। আজ
ইং-07.10.24 থানার বড়োবাবুর নির্দেশ মতো Prasad Singh সাথে লইয়া পার্শ্ব স্বাক্ষরিত
ব্যক্তিগনের সনাক্তকরনে উপরিক্ত মৃত দেহটির উপর সুস্থখাল রিপোর্ট প্রস্তুত করতে প্রবৃত্ত হইলাম।

উপরিক্ত মৃতদেহটি Prasad Singh Prasad Singh Prasad Singh
Prasad Singh Prasad Singh Prasad Singh
Prasad Singh

চিত অবস্থায় দেখা গেলা গায়ের রং চুল চোখ মুখ
Prasad Singh মৃত/মুতা ব্যক্তির শালীনতা বজায় রাখিয়া কং/ডোর্ম দ্বারা উল্টে পাটে দেখা গেল
Prasad Singh Prasad Singh Prasad Singh
Prasad Singh Prasad Singh Prasad Singh

পার্শ্ব স্বাক্ষরিত ব্যক্তিগনেরও মৃত/মুতার আত্মীয়বজনের মুখ থেকে জানতে পারলাম মৃত/মুতা
ব্যক্তি Prasad Singh Prasad Singh Prasad Singh
Prasad Singh Prasad Singh Prasad Singh
Prasad Singh Prasad Singh Prasad Singh
Prasad Singh Prasad Singh Prasad Singh
Prasad Singh Prasad Singh Prasad Singh

মৃত/মুতা ব্যক্তির সঠিক মৃত্যুর কারন নির্ণয়ের জন্য কং
মাধ্যমে সমস্ত প্রয়জনীয়-কাগজপত্র সহ সিউডী সদর হাসপাতালে পুলিশ মর্গেমনাতদন্তের জন্য প্রেরণ করা
হইলা।

Mansel Singh
Jogendra Singh
Nachhabhim Collection
150101551
n-101 8250807 col
Kaushal Singh
Jogendra Singh
Nachhabhim Collection
150101551

উপস্থাপিত.
Prasad Singh
SI (অবর পরিদর্শক)
লোকপুৰ থানা, জেলা বীরভূম
তারিখ 07.10.24
NOTARY
GOVT OF INDIA
SHYAM NARAYAN PANDEY
REG. NO. 1380308
Certified to be true Copy
Prasad Singh
O.C. Dubrajpur P.S.

~~3/A~~)

Seal

Surathal Report

Surathal Report over the Dead Body of deceased Singh son
of Mansal Singh illegible, District - Purba
Bardhaman in C/W Lokepur P.S. U.D. Case No.41/24 Dt.
07.10.2024 Inquest Report Started on 07.10.2024 at 19.15 hrs.
Inquest Report Closed on 07.10.24 at 19.45 hrs.

Sir,

I Sub-Inspector Prabir Kumar Mondal I am working at
present in Lokepur Police Station today on 07.10.24 as per the
direction of the Officer in Charge of the Police Station taking PC/33
Sumanta Let as per the identification of the person signed on the
margin engage myself for preparing the Surathal Report of the
aforesaid body.

The right hand upto the elbow of the deceased is broken it is
gangling and joint with the skin both the leg below the knee had
got broken seen lying on the back complexion Hair
..... eye closed mouth open the dead was seen by turning on
different side with the help of the Dom by maintaining decency on
the west there is a belt of brown colour right hand from the thump
upto

30X8)

P/2

B

From the person who have signed on the margin and the relative of the deceased I came to know that and its appears to me that today at about 10.30 to 11.00 a.m. for the purpose of explosion in the cold mind explosive materials were brought in a vehicle at that time the said person was present in the blasting operator also present for some reason explosion took place in the vehicle loaded explosive material and the said person might have died because the said explosion.

For ascertaining the actual cause of the death was sent to Sadar Hospital Police Marg Suri for Post Mortem by accompanied by constable by necessary document for post mortem examination.

1. Sd/- illegible
(Manal Singh)
Jagadish Singh
.....
.....
Ph. No.8250803004

Submitted
Sd/- Illegible
(Sub Inspector)
Lokepur Police Station
District - Birbhum
Date : 07.10.24

2. K. Lal Singh
Jagdish Singh
.....

Certified to be true copy
Sd/- Illegible
O.C. Dubrajpur P.S.

Certified to the English Transplantation of Surathal Report in Bengali

R Islam
8/19/25

R Islam
Rtd. Senior Interpreting Officer (C1)
O. S. High Court, Calcutta



POSTMORTEM REPORT
(P.R.B Form No.55 - Vide Rule 284)

West Bengal Form No. 5372
Ref. LOKEPUR PS U/D case no. 20/24 dated 07/10/24

Station, Suri Sadar Hospital
The ... 8th ... Day of ... OCTOBER 2024

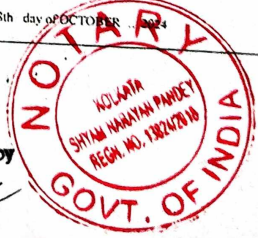
MEMO NO SS HPR 18/110 24 13.11.24

Name, sex, age and caste	Whence brought - Village and Thana	Name of constable by whom brought and names of relatives accompanying	Date and hour of			Information Furnished by Police	By whom identified before the Medical Police
			Dispatch	Arrival at dead-house	Examination		
SOMLAL HEMBRAM 40 YRS/M S/O GURUDEB HEMBRAM	VII. Bastabpur PS - Lokepur Birbhum	JC/33 Sumanta Let Of Lokepur PS	<07/10/24 -> 21-45hrs /	<08/10/24 -> 10-45hrs /	12-00hrs	The deceased was said to be injured due to a blast in a vehicle	JC/33 Sumanta Let Of Lokepur PS
I. EXTERNAL APPEARANCE.							
1. Condition of subject - stout, emaciated, decomposed etc.		2. -Wounds- Position, size, character.		3. -Bruises- position, size and nature		4. Marks of ligature on neck, dissection etc. -As noted	
Ht-5'9" Complexion rather dark. Built - good. SH- 2 1/2" black. RM - absent W/A - one ring in the (R) index finger		INJURIES - 1) One crushed amputated LW measuring 12.0" x 4.0" x through and through involving skin, muscles bones blood vessels nerves placed over the posterior surface of the skull with the brain along with the coverings and meninges missing at places. 2) One crushed amputated LW measuring 20.0" x 4.0" x through and through involving skin, muscles bones blood vessels nerves placed over the (L) upper limb and lateral wall of the chest wall and axilla. 3) One LW measuring 10.0" x 4.0" x viscera placed over the lower abdominal wall on the lateral surface (L) with protrusion of the coils of intestines and flushed LW of the stomach, liver spleen. both the kidneys. 4) One crushed amputated LW measuring 12.0" x 4.0" x through and through involving skin, muscles bones blood vessels nerves placed over the (L) thigh at the upper 1/3rd being only attached by shreds of skin. 5) One crushed LW measuring 4.0" x 1.5" x bones placed over the (R) knee with fracture dislocation of the (R) leg. 6) 1st and 2nd degree burn injuries all over (a) the face and neck all around with burning and singeing of the scalp hairs, eyebrow and eye lashes. b) both the anterior and posterior chest wall all around c) (R) upper limbs with burning and singeing of the axillary hairs with peeling of skin at places. All the injuries showing evidences of vital reaction. No other injuries either externally or internally could have been detected even after careful dissection and examination with the help of a hand lens. No foreign body detected.					
II. - CRANIUM SPINAL CANAL.							
S. -Scalp-skull and vertebrae		2. -Membrane.		3. -Brain and spinal cord- [The spinal canal need not be examined unless any indication of disease or injury exists]			
Scalp- As noted Skull and vertebrae- as noted		As noted		As noted			
III. - THORAX.							
1. -Walls, ribs and cartilages.	2. -Pleura.	3. -Larynx and Trachea.	Right lung.	Left lung.	Pericardium.	Heart.	Vessels.
Walls- as noted Ribs and Cartilages - healthy	Congested	MM congested Hyoid bone and thyroid cartilage - intact.	Both congested Wt 380 gms	wt -360 gms	Congested	Congested. Both chambers full of blood and clots	As noted
IV. - ABDOMEN							
1. Walls.	2. -Peritoneum.	3. -Mouth, pharynx and esophagus.	4. -Stomach and its contents.	5. -Small ingestion and its contents	6. -Large intestine and its contents		
As noted	As noted	As noted	As noted	As noted	As noted		
7. -Liver.	8. -Spleen	9. -Kidneys.		10. -Bladder	11. -Organs of generation, external and internal		
As noted	As noted	As noted		As noted	Ext. genitalia -Healthy Fore skin present		
MUSCLE SKELETON BONES DEAF AND LED DEES JOINTS.							
1. -Injury.	2. -Disease or deformity	3. -Fracture.		4. -Dislocation.			
As noted	Nil	As noted		As noted			
Viscera collected, preserved, sealed and handed over to the police personnel for CE's examination and identification							
OPINION OF THE MEDICAL OFFICER AS TO THE CAUSE OF DEATH				REMARKS BY CIVIL SURGEON			
N.B. - In the case of wounds note whether there is any indication of the wounds being homicidal, suicidal or otherwise				Civil Surgeon of			
Death was due to the effects of INJURIES - as noted above, ante mortem in nature				Assistant Surgeon of			
DR. SHANKAR PRASAD DAS				The ... 8th ... day of OCTOBER 2024			

Shankar Prasad Das

DR. SHANKAR PRASAD DAS
Reg. No. - WBMC 48766
MEDICAL OFFICER (MEDICOLEGAL)
SURI SADAR HOSPITAL, BIRBHUM

Certified to be true Copy
22/11/24
O.C. Dubrapur PS



58A)

Seal

Surathal Report

Surathal Report over the Dead Body of deceased Illegible son of Illegible P.S. Lokepur District Birbhum in C/W Lokepur P.S. U.D. Case No.20/24 Dt. 07.10.2024 Inquest Report Started on 07.10.2024 at 12.35 hrs. Inquest Report Closed on 07.10.24 at 13.05 hrs.

U/s 134 BNSS

Sir,

I Sub-Inspector Prabir Kumar Mondal I am working at present in Lokepur Police Station today on 07.10.24 as per the direction of the Officer in Charge of the Police Station taking PC/33 Sumanta Let as per the identification of the person signed on the margin engage myself for preparing the Surathal Report of the aforesaid body.

The dead body was found in the GMM cold mind lying with head on the West broken near the knee of the right leg hanging found lying on the back complexion black Hair black eyes black the dead body was examine by turning on different side with the help of the Dom by maintaining decency Illegible one metal ring illegible

52/B)

From the person who have signed on the margin and the relative of the deceased I came to know that and its appears to me that today at about 10.30 to 11.00 a.m. for the purpose of explosion in the cold mind explosive materials were brought in a vehicle at that time the said person was present in the blasting operator also present for some reason explosion took place in the vehicle loaded explosive material and the said person might have died because the said explosion.

P/r

B

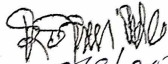
For ascertaining the actual cause of the death of the deceased by through JC 33 Sumanta Let the dead body was sent to the Police Morgue of Suri Sadar Hospital with necessary documents for post mortem examination.

Entry No.
455/24
08.10.24
At 10.45 hours.

Submitted
Sd/- Illegible
(Sub Inspector)
Lokepur Police Station
District - Birbhum
Date : 07.10.24

Certified to be true copy
Sd/- Illegible
23.11.24
O.C. Dubrajpur P.S.

Certified to the English Transplantation of Surathal Report in Bengali


8/9/2025

R Islam
Rtd. Senior Interpreting Officer (C),
O. S. High Court, Calcutta





POSTMORTEM REPORT
(P.R.B Form No.55 – Vide Rule 284)

West Bengal Form No. 5372
Ref. LOKEPUR PS U/D case no. 21/24 dated 07/10/24

Station: Suri Sadar Hospital
The ... 8th ... Day of ... OCTOBER, 2024

Memo No SSHP R 18/110 of 13.11.24

Name, sex, age and caste	Whence brought – Village and Thana	Name of constable by whom brought and names of relatives accompanying	Date and hour of			Information furnished by Police	By whom identified before the Medical Police
			Dispatch	Arrival at dead-house	Examination		
RABHAI. MURMU 34 YRS/M	Vil. Basathpur Bhadulia PS – Lokepur Birbhum	JC/33 Sumanta Let Of Lokepur PS	<-07/10/24->	<-----08/10/24----->	21-45hrs / 11-25hrs / 12-00 hrs	The deceased was said to be injured due to a blast in a vehicle	JC/33 Sumanta Let Of Lokepur PS

I. EXTERNAL APPEARANCE.	I. Condition of subject-stout, emaciated, decomposed etc.	2. -Wounds- Position, size, character:	3. -Bruises- position, size and nature	14. Marks of ligation on neck, dissection etc. -As noted
	Ht. -5'5" Complexion rather dark Built -good. SH-4" black RM -absent W/A - blue ganjee and full pant, all covered with blood at places, with tearing and shearing at places with being blunt at places	INJURIES - 1) one crushed LW measuring about 6.5" x 4.0" x bones and tissues placed over the upper 1/3" of the (R) arm and axilla with fracture of the (R) upper humerus, scapula and clavicle. 2) crushed compressed fracture of the facial bones scalp hairs eyebrow and eye lashes. b) both the anterior and posterior chest walls. 3) crushed LW measuring 4.0" x 3.0" x bones placed over the (R) hand with exposure of the muscles tendons and bones with loss of the over lying skin and tissues mandible and dislodgement of the upper teeth. 5) Crushed LW of the (R) eye and orbit with partial emulsion of the (R) bones and base of skull. 8) extracranial and subdural hemorrhages all over the brain. 9) One LW measuring 4" x 1.5" x All the injuries showing evidences of vital reaction. No other injuries either externally or internally could have been detected even after careful dissection and examination with the help of a hand lens. No foreign body detected.		

II. -CRANIUM AND SPINAL CANAL.	S. -Scalp-skull and vertebrae	2. -Membrane.	3. -Brain and spinal cord. (The spinal canal need not be examined unless any indication of disease or injury exists)
	Scalp- As noted Skull and vertebrae- as noted	As noted	As noted

III. -THORAX.	1. -Walls, ribs and cartilages.	2. -Pleura.	3. -Larynx and Trachea.	Right lung.	Left lung.	Pericardium.	Heart.	Vessels.
	Walls- as noted Ribs and Cartilages - healthy	Sub pleural hemorrhages along the line of ribs	MM congested Hyoid bone and thyroid cartilage - intact.	Presence of central hemorrhages Wt. 580 gms	Central hemorrhages wt. 360 gms	Extravasations of blood within the pericardial sac	Rupture of the (R) atrium	Rupture of the aorta and great vessels noted

IV. -ABDOMEN	1. Walls.	2. - Peritoneum.	3. - Mouth, pharynx, and esophagus.	4. - Stomach and its contents.	5. - Small ingestion and its contents	6. - Large intestine and its contents
	Healthy	MM congested	MM congested	MM congested; contains undigested food with no peculiar odour or colour	Rupture of the large intestine	
	7. -Liver.	8. -Spleen.	9. -Kidneys.	10. Bladder	11. -Organs of generation, external and internal	
Healthy Wt. 1200 gms	Healthy 110 gms	Both healthy Wt. 90 gms each	MM congested empty.	Ext. genitalia - Healthy Fore skin present		

MUSCLE S BONES LEAD AND JOINTS.	1. -Injury.	2. - Disease or deformity	3. -Fracture.	4. -Dislocation.
	As noted	Nil	As noted	As noted

MOR E DEAI LED DES
Viscera collected, preserved, sealed and handed over to the police personnel for CE'S examination and identification

OPINION OF THE MEDICAL OFFICER AS TO THE CAUSE OF DEATH

REMARKS BY CIVIL SURGEON

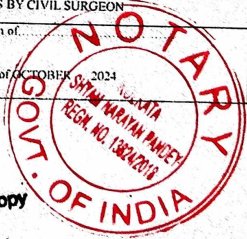
N.B. - In the case of wounds note whether there is any indication of homicidal, suicidal or otherwise

Death was due to the effects of INJURIES -as noted above, and mortem in nature

Civil Surgeon of ...

The ... 8th day of OCTOBER, 2024

DR. SHANKAR PRASAD DAS



Shankar Prasad Das

DR. SHANKAR PRASAD DAS
Reg. No. -WBMC 48766
MEDICAL OFFICER (MEDICOLEGAL)
SURI SADAR HOSPITAL, BIRBHUM

Certified to be true Copy
[Signature]
O.C. Dubrajpur P.S.



Surathal Report



Surathal Report over the Dead Body of deceased Rakhal Murrem (34)
 (Mother) S/o Kalomani Murrem of village - Pratampur P.S.
Lokepur Dist - Birbhum S/o Durga Murrem
 in C/W Lokepur PS U.D Case No 01/24 Dt. 07/10/2024
 Inquest Report Started On 07/10/24 at 13:05 hrs.
 Inquest Report Closed On 07/10/2024 at 13:30 hrs.
 U/S- 19A BNS

S/o - Durga Murrem

মহাশয়,

আমি অবর পরিদর্শক Prabir Kumar Mondal বর্তমানে লোকপূর থানায় কর্মরত আছি। আজ
 ইং- 07.10.24 খানার বড়োবাবুর নির্দেশ মতে J.C.-33, Sumanta Let সাথে লইয়া পার্শ্ব স্বাক্ষরিত
 ব্যক্তির সনাক্তকরণে উপরিক্ত মৃত দেহটির উপর সুরখাল রিপোর্ট প্রস্তুত করতে প্রবৃত্ত হইলাম।

উপরিক্ত মৃতদেহটি ৩৩য় দিকে আম্মা ও নয়না দিকে পা অবস্থায় পাও
হিন্দু এবং হিন্দু রীতি

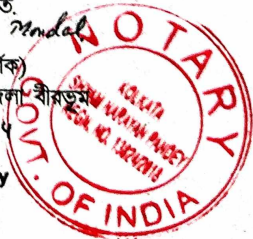
S/o - Durga Murrem

টিত অবস্থায় দেখা গেল। গায়ের রং কমলাসাদা চুল কাল খুনি উপরে দোলা গোঁড়া মুখ
ত্রাণ্ডা গোঁড়া না মৃত/মৃত্যু ব্যক্তির শালীনতা বজায় রাখিয়া কথ/ভোম দ্বারা উল্টে পাল্টে দেখা গেল
কক্ষীয় গঠন স্বাভাবিক উচ্চতা আনুমানিক 5'6" পুরু কায় ছোট মুলাপ্য ও
তিত র শীত বস্ত্র আপেক্ষিত হাত হাত দোলা বস্ত্র আপেক্ষিত হাত হাত
Shoulder Joint প্রত্যক্ষ রক্ত স্রাব নেই পা অবস্থায় কমলা সাদা
মৃত দেহ অবস্থায় পার্শ্ব স্বাক্ষরিত ব্যক্তির মৃত/মৃত্যুর আত্মীয় জনের মুখ থেকে জানতে পারলাম মৃত/মৃত
কর্তব্য আম্মার সহ হাত আনুমানিক 10:30 hrs. to 11:00 hrs. সামান
কম মিঃ ও বিভাগ বন্দে আম্মার সহ হাত আনুমানিক 10:30 hrs. to 11:00 hrs. সামান
কম মিঃ ও বিভাগ বন্দে আম্মার সহ হাত আনুমানিক 10:30 hrs. to 11:00 hrs. সামান
কম মিঃ ও বিভাগ বন্দে আম্মার সহ হাত আনুমানিক 10:30 hrs. to 11:00 hrs. সামান

মৃত/মৃত্যু ব্যক্তির সঠিক মৃত্যুর কারণ নির্ণয়ের জন্য J.C.-33, Sumanta Let -62
 মাধ্যমে সমস্ত প্রয়োজনীয় কাগজপত্র সহ সিউডী সদর হাসপাতালে পুলিশ মর্গময়নাতদন্তের জন্য প্রেরণ করা
 হইল।

Prabir Mondal
 474/24
 07/10/24
 at 11:25 AM

উপস্থাপিত
 S.I. Prabir Mondal
 (অবর পরিদর্শক)
 লোকপূর থানা, জেলা-বীরভূম
 তারিখ :- 07.10.24



Certified to be true Copy
 O.C. Dubrapur P.S.

57A)

Seal

Surathal Report

Surathal Report over the Dead Body of deceased Rabibal Murmu (34) (mother) C/o. Kalomani Murmu of Village - Bastanpur, P.S. Lokepur, District -Birbhum S/o. Dugai Murmu in C/W Lokepur P.S. U.D. Case No.21/24 Dt. 07.10.2024 Inquest Report Started on 07.10.2024 at 13.05 hrs. Inquest Report Closed on 07.10.24 at 13.30 hrs.

P/1

B

U/s 134 BNSS

Sir,

I Sub-Inspector Prabir Kumar Mondal I am working at present in Lokepur Police Station today on 07.10.24 as per the direction of the Officer in Charge of the Police Station taking PC/33 Sumanta Let as per the identification of the person signed on the margin engage myself for preparing the Surathal Report of the aforesaid body.

The aforesaid dead body was bound lying with his head on the north and legs on the south side and the dead body was lying on the back complexion sinzed hair skull is broken eye shall not be understood face shall not be understood the dead body was seen by turning on different side by the help of the Dom, built is medium height approximately 5'-6" black torn full pant and blue under ware inside on the left hand sleeve black gnagi solder joint of the right

54(B)

hand is totally damaged from head to tow sinzed boot on both the legs wound below the wrist on the left hand.

P/2
B

From the person who have signed on the margin and the relative of the deceased I came to know that and its appears to me that today at about 10.30 to 11.00 a.m. for the purpose of explosion in the cold mind explosive materials were brought in a vehicle at that time the said person was present in the blasting operator also present for some reason explosion took place in the vehicle loaded explosive material and the said person might have died because the said explosion.

For ascertaining the actual cause of the death of the deceased by through JC 33 Sumanta Let the dead body was sent to the Police Morgue of Suri Sadar Hospital with necessary documents for post mortem examination

Entry no.
474/24
08.10.24
at 11.24 hrs.

Submitted
Sd/- Illegible
(Sub Inspector)
Lokepur Police Station
District - Birbhum
Date : 01.10.24

Certified to be true copy
Sd/- Illegible
O.C. Dubrajpur P.S.

Certified to the English Transplantation of Surathal Report in Bengali



R Islam
Rtd. Senior Interpreting Officer (C₁)
O. S. High Court, Calcutta

POSTMORTEM REPORT
(P.R.B Form No.55 - Vide Rule 284)

Station Suri Sadar Hospital
The 8th Day of OCTOBER 2024

West Bengal Form No. 5372
Ref. LOKEPUR PS U/D case no 24/24 dated 07/10/24

MEMO NO SSHPR 18/10 ST 13.11.24

Name, sex, age and caste	Whence brought - Village and Thana	Name of constable by whom brought and names of relatives accompanying	Date and hour of			Information furnished by Police	By whom identified before the Medical Police	
			Dispatch	Arrival at dead-house	Examination			
UNKNOWN	LOKEPUR PS	JC33 Sumaria Let Of Lokepur PS	<07/10/24 ->	21-45hrs /	<08/10/24 -> 10-58 hrs / 11-20 hrs	The deceased was said to be injured due to a blast in a vehicle	JC33 Sumaria Let Of Lokepur PS	
I. EXTERNAL APPEARANCE.	1. Condition of subject-stout, emaciated, decomposed etc.		2.-Wounds- Position, size, character.		3.-Bruises-position, size and nature		14. Marks of ligature on neck, dissection etc. -As noted	
	Bag containing 1) upper 1/3 rd of (R) femur 2) part of (R) pelvis 3) coils of intestines 4) skin with soft tissue attached along with the umbilicus measuring about 4.0" x 3.0". 5) parts of sacrum with lumbar vertebra attached 6) parts of ribs (L)		INJURIES : Could not be opined from the said specimens.					
II. - GRANIUM AND SINUS CANAL.	S. -Scalp-skull and vertebrae		2.-Membrane.		3. Brain and spinal cord- [The spinal canal need not be examined unless any indication of disease or injury exists]			
	Absent		Absent		Absent			
III. - THORAX.	1.-Walls, ribs and cartilages.	2.-Pleura.	3.-Larynx and Trachea.	Right lung.	Left lung.	Pericardium.	Heart.	Vessels.
	Absent	Absent	Absent	Absent		Absent	Absent	Absent
IV. - ABDOMEN	1. Walls.	2. - Peritoneum.	3. - Mouth, pharynx, and esophagus.	4. - Stomach and its contents.	5. - Small Intgestion and its contents	6. - Large Intestine and its contents		
	Absent	Absent	Absent	Absent		Absent		
	7. -Liver.	8. -Spleen.	9. -Kidneys.		10. Bladder	11. -Organs of generation, external and internal		
	Absent	Absent	Absent		Absent	Absent		
MUSCLE S BONES AND JOINTS.	1.-Injury.		2.- Disease or deformity		3.-Fracture.		4.-Dislocation.	
	As noted		Nil		As noted		As noted	
MOR E IN DEN DES	Specimen collected, preserved, sealed and handed over to the police personnel for CE'S examination and identification.							
	OPINION OF THE MEDICAL OFFICER AS TO THE CAUSE OF DEATH				REMARKS BY CIVIL SURGEON			
N.B. - In the case of wounds note whether there is any indication of the wounds being homicidal, suicidal or otherwise				Civil Surgeon of.....				
Further opinion reserved till receipt of the CE'S report								
Assistant Surgeon of				The ...8th. day of OCTOBER ...2024				
DR. SHANKAR PRASAD DAS								

Shankar Prasad Das

DR. SHANKAR PRASAD DAS
Reg. No.-WBMC 48766
MEDICAL OFFICER (MEDICOLEGAL)
SURI SADAR HOSPITAL, BIRBHUM

Certified to be true Copy
[Signature]
O.C. Dubrajpur P.S





Surathal Report

Surathal Report on the Dead Body of ~~Deceased~~ *Bees of body parts*
with novel part and one blue check cloth and red check colour towel

In C/W Lokepur PS U.D *24/24* 07.10.24
Inquest Report Started *07.10.24* 14:20 hrs.
Inquest Report Closed On *07.10.24* 14:45 hrs.

মহাশয়, *SI Pooja Kar Mondal*
আজ *07.10.24* ইং-
লইয়া নাকডাকোঁদা বি.পি.এইচ.সি হাসপাতালে পার্শ্ব স্বাক্ষরিত ব্যক্তিগণের সনাক্তকরণে উপরিত মৃত দেহটির উপর সুরথাল রিপোর্ট প্রস্তুত করতে প্রবৃত্ত হইলাম।
উপরিত মৃতদেহটি হাসপাতালের মর্গে/পুলিশ মর্গে

চিত অবস্থায় দেখা গেল। গায়ের রং *চুল* *চোখ*
মৃতদেহের নাকডাকোঁদা বি.পি.এইচ.সি হাসপাতালে পার্শ্ব স্বাক্ষরিত ব্যক্তিগণের সনাক্তকরণে উপরিত মৃত দেহটির উপর সুরথাল রিপোর্ট প্রস্তুত করতে প্রবৃত্ত হইলাম।

মৃতদেহের নাকডাকোঁদা বি.পি.এইচ.সি হাসপাতালে পার্শ্ব স্বাক্ষরিত ব্যক্তিগণের সনাক্তকরণে উপরিত মৃত দেহটির উপর সুরথাল রিপোর্ট প্রস্তুত করতে প্রবৃত্ত হইলাম।
মৃতদেহের নাকডাকোঁদা বি.পি.এইচ.সি হাসপাতালে পার্শ্ব স্বাক্ষরিত ব্যক্তিগণের সনাক্তকরণে উপরিত মৃত দেহটির উপর সুরথাল রিপোর্ট প্রস্তুত করতে প্রবৃত্ত হইলাম।

মৃত/মৃত্যু ব্যক্তির সঠিক মৃত্যুর কারণ নির্ণয়ের জন্য *SI 33 Sumanta Let*
মাধ্যমে সমস্ত প্রয়োজনীয় কাগজপত্র সহ সিউডী সদর হাসপাতালে পুলিশ মর্গে ময়নাতদন্তের জন্য প্রেরণ করা হইল।

Embry NO - 458/24
08.10.24
at- 10:58 Am.

SI of Police

(সহ অতিরিক্ত পরিদর্শক)
লোকপুত্র থানা, জেলা পুরী
তারিখ *07.10.24*

Certified to be true Copy
23/10/24
O.C. Dubrajpur P.S



57(A)

Seal

Surathal Report

R11

B

Surathal Report over the Dead Body of deceased pieces of body parts with novel pant with one blue check cloth and read check colour towel in C/W Lokepur P.S. U.D. Case No.24/24 Dt. 07.10.2024 Inquest Report Started on 07.10.2024 at 14.20 hrs. Inquest Report Closed on 07.10.24 at 14.45 hrs.

Sir,

I Sub-Inspector Prabir Kumar Mondal I am working at present in Lokepur Police Station today on 07.10.24 as per the direction of the Officer in Charge of the Police Station taking PC/33 Sumanta Let as per the identification of the person signed on the margin engage myself for preparing the Surathal Report of the aforesaid body.

The aforesaid body was found lying on the back in the Police Marge on the Hospital complexion Hair eye pieces of flesh parts of the country towel of red colour is found raped with the piece of flesh

From the person who have signed on the margin and the relative of the deceased I came to know that and its appears to me



~~57(LB)~~

P/2
B

that today at about 10.30 to 11.00 a.m. for the purpose of explosion in the cold mind explosive materials were brought in a vehicle at that time the said person was present in the blasting operator also present for some reason explosion took place in the vehicle loaded explosive material and the said person might have died because the said explosion.


For ascertaining the actual cause of the death of the deceased by through JC 33 Sumanta Let the dead body was sent to the Police Morgue of Suri Sadar Hospital with necessary documents for post mortem examination

Entry no.
458/24
08.10.24
at 10.58 hrs.

Submitted
Sd/- Illegible
(Sub Inspector)
Lokepur Police Station
District - Birbhum
Date : 01.10.24

Certified to be true copy
Sd/- Illegible
O.C. Dubrajpur P.S.

Certified to the English Transplantation of Surathal Report in Bengali


8/9/2025
R Islam
Rtd. Senior Interpreting Officer (C1)
O. S. High Court, Calcutta

~~X~~
POSTMORTEM REPORT
 (P.R.B Form No.55 - Vide Rule 284)

Wes Bengal Form No. 5372
 Ref. : LOKEPUR PS U/D case no 25/24 dated 07/10/24

Station :Suri Sadar Hospital
 The ...8th. Day of ...OCTOBER. 2024

MEMO NO SSHFR 18/10 ST 13.11.24

Name, sex, age and caste	Whence brought - Village and Thana	Name of constable by whom brought and names of relatives accompanying	Date and hour of			Information Furnished by Police	By whom Identified before the Medical Police		
			Dispatch	Arrival at dead-house	Examination				
UNKNOWN	UNKNOWN (BROUGHT BY LOKEPUR PS)	JC/33 Sumanta Let Of Lokepur PS	<07/10/24 ->	08/10/24	11-00 hrs / 11- 10 hrs	The deceased was said to be injured due to a blast in a vehicle	JC/33 Sumanta Let Of Lokepur PS		
I -EXTERNAL APPEARANCE.	1. Condition of subject-stout, emaciated, decomposed etc.		2.-Wounds- Position, size, character.		3.-Bruises-position, size and nature		14. Marks of ligature on neck, dissection etc. -As noted		
	Bag containing a specimen of an adult human hand with all the soft tissues attached, squarish in shape and covered with blood and dirt at places with a crushed amputated LW measuring 4.5" x1.5" x through and through		involving the skin, muscles, blood vessels and nerves with the ragged, irregular bone ends of the radius at the level of 3.5" proximal to the radial styloid process.		INJURIES : Could not be opined from the said specimens.				
II - CRANIUM AND SPINAL CANNAL.	5. -Scalp-skull and vertebrae		2. -Membrane.		3. -Brain and spinal cord- [The spinal canal need not be examined unless any indication of disease or injury exists]				
	Absent		Absent		Absent				
III - THORAX	1.-Walls, ribs and cartilages.	2. -Pleura.	3.-Larynx and Trachea.	Right lung.	Left lung.	Pericardium.	Heart.	Vessels.	
	Absent	Absent	Absent	Absent		Absent	Absent	Absent	
IV - ABDOMEN	1. Walls.	2. -Peritoneum.	3. - Mouth, pharynx, and esophagus.	4. - Stomach and its contents.	5. -Small ingestion and its contents	6. -Large intestine and its contents			
	Absent	Absent	Absent	Absent	Absent				
	7. -Liver.	8. -Spleen.	9. -Kidneys.	10. Bladder	11. -Organs of generation, external and internal				
	Absent	Absent	Absent	Absent	Absent				
MUSCLES BONES AND JOINTS.	1.-Injury.		2. -Disease or deformity		3.-Fracture.		4.-Dislocation.		
	As noted		Nil		As noted		As noted		
MOR TUE	Specimen collected, preserved, sealed and handed over to the police personnel for CE'S examination and identification						REMARKS BY CIVIL SURGEON		
	OPINION OF THE MEDICAL OFFICER AS TO THE CAUSE OF DEATH				Civil Surgeon of.....				
N.B.- In the case of wounds note whether there is any indication of the wounds being homicidal, suicidal or otherwise				Assistant Surgeon of.....				The ...8th. day of OCTOBER ...2024	
Opinion : reserved till receipt of CE'S report regarding identification				DR. SHANKAR PRASAD DAS					

Shankar Prasad Das

DR. SHANKAR PRASAD DAS
 Reg. No.-WBMC 48766
 MEDICAL OFFICER (MEDICOLEGAL)
 SURI SADAR HOSPITAL, BIRBHUM

Certified to be true Copy
h 28/10/24
O.C. Dubrajpur P.S.





Surathal Report

Surathal Report over the Dead Body of deceased... Unknown

in C/W Lokepur PS U.D Case No 25/24 Dt. 07.10.2024
Inquest Report Started On 07.10.2024 at 14.45 hrs
Inquest Report Closed On 07.10.24 at 15.05.1hr
415 194 BN55

মহশয়, আমি অবর পরিদর্শক সি. বি. মুখা বর্তমানে লোকপুর থানায় কর্মরত আছি। আজ ইং- 07.10.24 থানার বড়োবাড়ির নির্দেশ মতো জে। এ. এ. সুমারো লেট সাথে লইয়া পার্শ্ব স্বাক্ষরিত ব্যক্তিগণের সনাক্তকরণে উপরিত্ত মৃত দেহটির উপর সুরথাল রিপোর্ট প্রস্তুত করতে প্রবৃত্ত হইলাম।

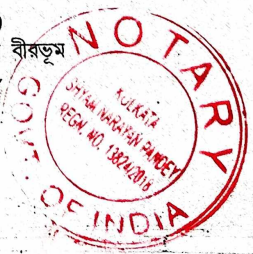
উপরিত্ত মৃতদেহটি বঙ্গপ্রদেশের G.M.P.L Coal Mines থানায়
অর্থাৎ পশ্চিম বঙ্গের কালিয়ার জেলা থানায়
অর্থাৎ গোপালপুর থানায়।
চিত্ত অবস্থায় দেখা গেল। গায়ের রং চুল চোখ মুখ
শরীর মৃতদেহ ব্যক্তির শাশ্বত বজায় রাখিয়া কং/ডোম দ্বারা উল্টে পাল্টে দেখা গেল
অর্থাৎ মৃতদেহ উপর থাক অর্থাৎ থানায় হইল।

পার্শ্ব স্বাক্ষরিত ব্যক্তিগণেরও মৃতদেহ আত্মীয় স্বজন মুখ থেকে জানতে পারলাম মৃতদেহ
ব্যক্তি সি. বি. মুখা এক জি. এ. এ. সুমারো থানায় অর্থাৎ ০৭.১০.২৪
উপরিত্ত এক গেজার ১০.৯০ হ্রস্ব ১১.৩০ হ্রস্ব Coal Mines
এ থানায় অর্থাৎ মৃতদেহ অর্থাৎ জি. এ. এ. সুমারো থানায়
এ থানায় এ থানায় Blasting Operator ও অর্থাৎ গি. এ. এ. সুমারো
থানায় অর্থাৎ সি. বি. মুখা এক জি. এ. এ. সুমারো থানায় অর্থাৎ ০৭.১০.২৪
এ থানায় অর্থাৎ সি. বি. মুখা এক জি. এ. এ. সুমারো থানায় অর্থাৎ ০৭.১০.২৪
অর্থাৎ থানায় অর্থাৎ সি. বি. মুখা এক জি. এ. এ. সুমারো থানায় অর্থাৎ ০৭.১০.২৪

মৃতদেহ ব্যক্তির সঠিক মৃত্যুর কারণ নির্ণয়ের জন্য জে। এ. এ. সুমারো লেট
মাধ্যমে সমস্ত প্রয়োজনীয় কাগজপত্র সহ সিউডী সদর হাসপাতালে পুলিশ মর্গে ময়নাতদন্তের জন্য প্রেরণ করা
হইল।

Entry no -
459/24
08.10.24
SA-11-1-AW

উপস্থাপিত.
(অবর পরিদর্শক)
লোকপুর থানা, জেলা বীরভূম
তারিখ: 07.10.24



Certified to be true Copy
23/10/24
O.C. Dubrajpur P.S.

58(A)

Seal

Surathal Report

Surathal Report over the Dead Body of deceased unknown in C/W
Lokepur P.S. U.D. Case No.25/24 Dt. 07.10.2024 Inquest Report
Started on 07.10.2024 at 14.45 hrs. Inquest Report Closed on
07.10.24 at 15.05 hrs.

U/s 134 BNSS

Sir,

I Sub-Inspector Prabir Kumar Mondal I am working at present in Lokepur Police Station today on 07.10.24 as per the direction of the Officer in Charge of the Police Station taking PC/33 Sumanta Let as per the identification of the person signed on the margin engage myself for preparing the Surathal Report of the aforesaid body.

The part of the aforesaid body was found lying in the quarry of the DMPL cold mind with this part of the body by finger were joint it is dead body was seen lying flat on the back complexion Hair eyes body was seen on different side by maintaining the decency with the help of the Dom the part of the right hand have got loss.

5X(B)

From the person who have signed on the margin and the relative of the deceased I came to know that and its appears to me that today at about 10.30 to 11.00 a.m. for the purpose of explosion in the cold mind explosive materials were brought in a vehicle at that time the said person was present in the blasting operator also present for some reason explosion took place in the vehicle loaded explosive material and the said person might have died because the said explosion.


For ascertaining the actual cause of the death of the deceased by through JC 33 Sumanta Let the dead body was sent to the Police Morgue of Suri Sadar Hospital with necessary documents for post mortem examination

Entry no.
459/24
08.10.24
at 11.00 A.M

Submitted
Sd/- Illegible
(Sub Inspector)
Lokepur Police Station
District - Birbhum
Date : 01.10.24

Certified to be true copy
Sd/- Illegible
23.11.24
O.C. Dubrajpur P.S.

Certified to the English Transplantation of Surathal Report in
Bengali


87/9/2025
R Islam
Rtd. Senior Interpreting Officer (Cv)
O. S. High Court, Calcutta.



POSTMORTEM REPORT
(P.R.B Form No.55 – Vide Rule 284)

West Bengal Form No. 5372
Ref : LOKEPUR PS U/D case no 23 /24 dated 07/10 /24

Station :Suri Sadar Hospital
The ...8th...Day of ...OCTOBER... 2024


MCCLO NO SSHR 18/10 ST 13.11.24

Name, sex, age and caste	Whence brought - Village and Thana	Name of constable by whom brought and names of relatives accompanying	Date and hour of			Information Furnished by Police	By whom identified before the Medical Police		
			Dispatch	Arrival at dead-house	Examination				
UNKNOWN	LOKEPUR PS	JC/33 Sumanta Let Of Lokepur PS	<07/10/24 -> 21-45hrs	08/10/24 10-55 hrs	11-10 hrs	The deceased was said to be injured due to a blast in a vehicle	JC/33 Sumanta Let Of Lokepur PS		
I. EXTERNAL APPEARANCE.	1. Condition of subject-stout, emaciated, decomposed etc.		2. -Wounds- Position, size, character.		3. -Bruises-position, size and nature		14. Marks of ligature on neck, dissection etc. -As noted		
	One amputated (R) foot along with soft tissue attached received maximum length (as measured) - 8.5", texture-covered with blood debris, dust ...		The complexion could not be opened. no deformity of the said specimen of foot noted. INJURIES : One ragged margined amputated LW measuring 4.5" in diameter placed over the lower end of (R) foot with crushed and mutilated soft tissues attached along with. No foreign body detected						
II. - CRANII MAND SPINAL CANAL.	S. -Scalp-skull and vertebrae		2. -Membrane.		3. - Brain and spinal cord- [The spinal canal need not be examined unless any indication of disease or injury exists]				
	Absent		Absent		Absent				
III. - THORAX.	1. -Walls, ribs and cartilages.	2. -Pleura.	3. -Larynx and Trachea.	Right lung.	Left lung.	Pericardium.	Heart.	Vessels.	
	Absent	Absent	Absent	Absent	Absent	Absent	Absent	Absent	
IV. - ABDOMEN	1. Walls.	2. - Peritoneum.		3. - Mouth, pharynx, and esophagus.		4. - Stomach and its contents.		5. - Small ingestion and its contents	6. -Large intestine and its contents
	Absent	Absent		Absent		Absent		Absent	
	7. -Liver.	8. -Spleen.		9. -Kidneys.		10. Bladder		11. -Organs of generation, external and internal	
	Absent	Absent		Absent		Absent		Absent	
MUSCLE S. BONES DEAI AND DES JOINTS.	1. -Injury.		2. - Disease or deformity		3. -Fracture.		4. -Dislocation.		
	As noted		Nil		As noted		As noted		
MOR E DEAI LED DES	Specimen collected, preserved, sealed and handed over to the police personnel for CE'S examination and identification								
	OPINION OF THE MEDICAL OFFICER AS TO THE CAUSE OF DEATH				REMARKS BY CIVIL SURGEON				
N.B- In the case of wounds note whether there is any indication of the wounds being homicidal, suicidal or otherwise However further opinion reserved till receipt of the CE'S report Assistant Surgeon of DR.SHANKAR PRASAD DAS				Civil Surgeon of..... The ...8th. day of OCTOBER ...2024					

Shankar Prasad Das

DR. SHANKAR PRASAD DAS
Reg. No.-WBMC 48766
MEDICAL OFFICER (MEDICOLEGAL)
SURI SADAR HOSPITAL, BIRBHUM

Certified to be true Copy
F. 22/10/24
O.C. Dubraypur P.S.





Surathal Report

Surathal Report over the Dead Body of deceased Unkmoar

in C/W Lokepur PS U.D Case No 23/24 Dt. 07.10.24
Inquest Report Started On 07.10.24 at 13:55 hrs.
Inquest Report Closed On 07.10.24 at 14:20 hrs.

মহাশয়,

আমি সহ অবর পরিদর্শক SI Prabir Kumar Mondal বর্তমানে লোকপুর থানায় কর্মরত আছি।
আজ ইং 07.10.24 খানার বড়োবাবুর নির্দেশ মতো কং ~~ক্রীডি~~ কং JC-33 Sumanta Let সাথে
লইয়া নাকডাকৌদা বি.পি.এইচ.সি হাসপাতালে পার্শ্ব স্বাক্ষরিত ব্যক্তিগণের সনাক্তকরণে উপরিক্ত মৃত
দেহটির উপর সুরথাল রিপোর্ট প্রকৃত করতে প্রবৃত্ত হইলাম।
উপরিক্ত মৃতদেহটি হাসপাতালের মর্গে/পুলিশ মর্গে.....

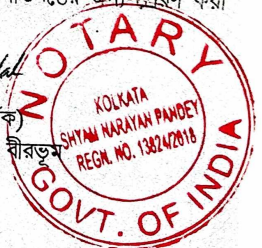
চিত অবস্থায় দেখা গেল। গায়ের রং চুল চোখ মুখ
মৃত/মৃত্যু ব্যক্তির শালীনতা বজায় রাখিয়া লেডি কং/ডোম দ্বারা উল্টে পাল্টে দেখা
গেল একটি পায়ের তাম্বুর সাথে ম্যানুয়ালি

পার্শ্ব স্বাক্ষরিত ব্যক্তিগণেরও মৃত/মৃত্যুর আত্মীয়স্বজনের, মুখ থেকে জানতে পারলাম মৃত/মৃত্যু
ব্যক্তি গাওঁ বাসিন্দা হইলে গাওঁ বাসিন্দা হইলে গাওঁ বাসিন্দা হইলে গাওঁ বাসিন্দা হইলে
Coal mine এ বিস্ফোরণের উদ্দেশ্যে একটি গাড়িতে করিয়া যাত্রারক তাপা
হইয়া, উক্ত গাড়ি ও গাড়ির operator ও ড্রাইভার উদ্দেশ্যে ছিলেন, যে জন
কারণ বসত: গাওঁ এ বিস্ফোরণে মোকদ্দম গাড়িটিতে মিলানোর হইতে গাওঁ এ
বিস্ফোরণের কারণে উক্ত গাড়ি উক্ত কোল ব্যাডিন দ্বারা খেতে পারে,

মৃত/মৃত্যু ব্যক্তির সঠিক মৃত্যুর কারন নির্ণয়ের জন্য কং JC-33 Sumanta Let
মাধ্যমে স্মৃস্ত প্রয়জনীয় কাগজপত্র সহ সিউডী সদর হাসপাতালে পুলিশ মর্গে ময়নাতদন্তের জন্য পেরণ করা
হইল।

Certified to be true Copy
O.C. Dubrajpur P.S.

উপস্থাপিত
SI Prabir Kumar Mondal
SI of Police
(সহ অবর পরিদর্শক)
লোকপুর থানা, জেলা বীরভূম
তারিখ :- 07.10.24



EX(A)

Seal

Surathal Report

Surathal Report over the Dead Body of deceased Unknown in C/W
Lokepur P.S. U.D. Case No.23/24 Dt. 07.10.2024 Inquest Report
Started on 07.10.2024 at 13.55 hrs. Inquest Report Closed on
07.10.24 at 14.20 hrs.

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Sir,

I Sub-Inspector Prabir Kumar Mondal I am working at present in Lokepur Police Station today on 07.10.24 as per the direction of the Officer in Charge of the Police Station taking PC/33 Sumanta Let as per the identification of the person signed on the margin engage myself for preparing the Surathal Report of the aforesaid body.

Complexion Hair eye mouth
..... dead body was sin zed was turning on different side with the help of Dom maintaining of the decency Clot of flesh with the toe.

From the person who have signed on the margin and the relative of the deceased I came to know that and its appears to me that today at about 10.30 to 11.00 a.m. for the purpose of

60/13)

explosion in the cold mind explosive materials were brought in a vehicle at that time the said person was present in the blasting operator also present for some reason explosion took place in the vehicle loaded explosive material and the said person might have died because the said explosion.

For ascertaining the actual cause of the death of the deceased by through JC 33 Sumanta Let the dead body was sent to the Police Morgue of Suri Sadar Hospital with necessary documents for post mortem examination

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Submitted
Sd/- Illegible
(Sub Inspector)
Lokepur Police Station
District - Birbhum
Date : 0.10.24

Certified to be true copy
Sd/- Illegible
O.C. Dubrajpur P.S.

Certified to the English Transplantation of Surathal Report in Bengali


8/9/2015

R Islam
Rtd. Senior Interpreting Officer (C1)
S. High Court, Calcutta

POSTMORTEM REPORT
(P.R.B Form No.55 - Vide Rule 284)

West Bengal Form No. 5372
Ref. : LOKEPUR PS U/D case no 26/24 dated 07/10/24

Station : Suri Sadar Hospital
The ...8th... Day of ...OCTOBER... 2024

Moumo No SSMPR 18/1/10 St- 13.11.24

Name, sex, age and caste	Whence brought - Village and Thana	Name of constable by whom brought and names of relatives accompanying	Date and hour of			Information Furnished by Police	By whom Identified before the Medical Police		
			Dispatch	Arrival at dead-house	Examination				
UNKNOWN	UNKNOWN (BROUGHT BY LOKEPUR PS)	JC/33 Sumanta Let Of Lokepur PS	<07/10/24 ->	<-----08/10/24----->	21-45hrs / 11-02 hrs / 11-15 hrs	The deceased was said to be injured due to a blast in a vehicle	JC/33 Sumanta Let Of Lokepur PS		
I. EXTERNAL APPEARANCE.	1. Condition of subject-stout, emaciated, decomposed etc.		2.-Wounds- Position, size, character:		3.-Bruises-position, size and nature		4. Marks of ligation on neck, dissection etc. -As noted		
	Bag containing a specimen of an adult human(L) Foot with all the soft tissues attached, squarish in shape and covered with blood and dirt at places with a crushed amputated LW measuring 6.5" x2.5" x through and through		involving the skin, muscles, blood vessels and nerves with the ragged, irregular bone ends of the radius a the level of attached 4) pieces of crumbled muscle		2) 2 lumbar vertebrae (L4 DES) 3) lower abdominal skin with soft tissues				
II. -INTERNAL APPEARANCE.	S. -Scalp-skull and vertebrae		2.-Membrane.		3.- Brain and spinal cord- [The spinal canal need not be examined unless any indication of disease or injury exists]				
	Absent		Absent		Absent				
III. -THORAX.	1.-Walls, ribs and cartilages.	2. -Pleura.	3.-Larynx and Trachea.	Right lung.	Left lung.	Pericardium.	Heart.	Vessels.	
	Absent	Absent	Absent	Absent		Absent	Absent	Absent	
IV. -ABDOMEN	1. Walls.	2. - Peritoneum.	3. - Mouth, pharynx, and esophagus.	4. - Stomach and its contents.		5. - Small Intgestion and its contents		6. -Large intestine and its contents	
	Absent	Absent	Absent	Absent		Absent			
	7. -Liver.	8. -Spleen.	9.-Kidneys.		10. Bladder	11. -Organs of generation, external and internal			
	Absent	Absent	Absent		Absent	Absent			
MUSCLE & BONES AND JOINTS.	1.-Injury.		2.- Disease or deformity		3.-Fracture.		4.-Dislocation.		
	As noted		Nil		As noted		As noted		
MOR- TUE- DE-CE-ASED	Specimen collected, preserved, sealed and handed over to the police personnel for CE'S examination and identification								
	OPINION OF THE MEDICAL OFFICER AS TO THE CAUSE OF DEATH				REMARKS BY CIVIL SURGEON				
N.B- In the case of words note whether there is any indication of the wounds being homicidal, suicidal or otherwise				Civil Surgeon of					
Opinion : reserved till receipt of CE'S report regarding identification				The8th. day of OCTOBER ...2024					
Assistant Surgeon of									
DR.SHANKAR PRASAD DAS									

Shankar Prasad Das

DR. SHANKAR PRASAD DAS
Reg. No.-WB/MC 48766
MEDICAL OFFICER (MEDICOLEGAL)
SURI SADAR HOSPITAL, BIRBHUM

Certified to be true Copy
23/10/24
O.C. Dubrajpur P.S.



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Seal

Surathal Report

Surathal Report over the Dead Body of deceased unknown in C/W
Lokepur P.S. U.D. Case No.26/24 Dt. 07.10.2024 Inquest Report
Started on 07.10.2024 at 15.05 hrs. Inquest Report Closed on
07.10.24 at 15.35 hrs.

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Sir,

I Sub-Inspector Prabir Kumar Mondal I am working at present in Lokepur Police Station today on 07.10.24 as per the direction of the Officer in Charge of the Police Station taking PC/33 Sumanta Let as per the identification of the person signed on the margin engage myself for preparing the Surathal Report of the aforesaid body.

The aforesaid dead was found lying on the flat on the back complexion Hair eye mouth the dead body was seen by turning on different side with the help of the Dom maintaining decency. Some cloth of flesh and the portion cut form the toe of the legal was found in which five fingers were there.

From the person who have signed on the margin and the relative of the deceased I came to know that and its appears to me

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8/2
that today at about 10.30 to 11.00 a.m. for the purpose of explosion in the cold mind explosive materials were brought in a vehicle at that time the said person was present in the blasting operator also present for some reason explosion took place in the vehicle loaded explosive material and the said person might have died because the said explosion.


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For ascertaining the actual cause of the death of the deceased by through JC 33 Sumanta Let the dead body was sent to the Police Morgue of Suri Sadar Hospital with necessary documents for post mortem examination

Entry no.
460/24
03.10.24
at 11.02 a.m

Submitted
Sd/- Illegible
(Sub Inspector)
Lokepur Police Station
District - Birbhum
Date : 07.10.24

Certified to be true copy
Sd/- Illegible
O.C. Dubrajpur P.S.

Certified to the English Transplantation of Surathal Report in Bengali


8/9/2015

R Ismail
Rtd. Senior Interpreting Officer (C),
O. S. High Court, Calcutta

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Annexure - R 4

D/L 03
03.04.2025
Court No.14
PRADIP

IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION

WPA 4252 of 2025

Samresh Kumar & Ors.

Vs.

Deputy Director General, Mines Safety (Additional
Charge), Eastern Zone & Ors.

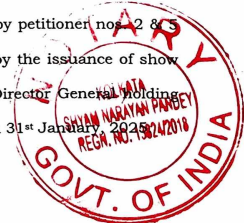
Mr. Shyamal Sarkar, Sr. Adv.
Mr. Sankarsan Sarkar
Mr. Ayan Dutta
Mr. Abhishek Jain

...for the petitioners.

Mr. Ashok Prasad
Mr. Atarup Banerjee

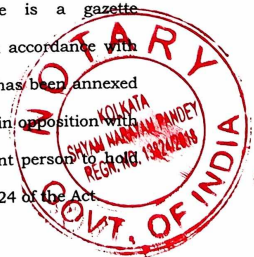
...for the respondent nos. 1 & 2.

1. The petitioners claim to be senior officers of the West Bengal Power Development Corporation Limited and are employed at Gangaramchak and Gangaramchak-Bhadulia Coal Mine. The petitioner no. 1 is the agent, petitioner no. 2 is the Manager, petitioner no. 3 is the Assistant Manager/Blasting Officer, petitioner no. 4 is the Shot Firer/Blasting Overman and the petitioner no. 5 is the Contractor/CEO (Miner Developer and Operator) of Gangaramchak Mining Pvt. Ltd.
2. The petitioner nos. 3 and 5 already expressed their intention not to proceed with the writ petition which has been recorded in the order dated 2nd April, 2025. The writ petition is being proceeded by petitioner nos. 2 & 4 only who claim to be aggrieved by the issuance of show cause notice by the Additional Director General, Mines Safety (Additional Charge) of the mines on 31st January, 2025.





3. The first point of attack is that the show cause issuing authority does not have the jurisdiction to issue such notice.
4. In the instant case, it appears that, there has been an accident in the mine and more than eight lives were lost apart from others who received bodily physical injuries. The matter was inquired by the authority and the petitioners have been directed to show cause as to why steps will not be taken under the Mines Act, 1952.
5. According to Section 23 (1) (a) of the Mines Act, whenever there occurs in or about a mine an accident causing loss of life or serious bodily injury, the owner, agent or manager of the mine shall give notice of the occurrence to such authority in such form and within such time as may be prescribed.
6. Section 24 of the said Act prescribes that whenever any accident of the nature referred to in Section 23(1) of the Act occurs in or about a mine, the Central Government may, if it is of opinion that a formal inquiry into the causes of and circumstances attending the accident ought to be held, appoint a competent person to hold such inquiry and may also appoint one or more persons possessing legal or special knowledge to act as assessor or assessors in holding the inquiry.
7. From the affidavit in opposition filed on behalf of the respondent, it appears that, there is a gazette notification appointing an inspector in accordance with Section 5 (1) of the Act. No document has been annexed and/or averment made in the affidavit in opposition with regard to appointment of the competent person to hold the inquiry in accordance with Section 24 of the Act.





8. In the absence of a competent person to hold inquiry, the inquiry allegedly conducted by the authority and the subsequent step directing the petitioners to file show cause cannot stand in the eye of law.
9. The petitioners have raised other issues also in the writ petition with regard to the pre-conceived mind set of the authority, violation of principles of natural justice and the fact that no offence has been disclosed in the show cause notice but, as on the very first point, the Court is convinced that the authority could not have issued a show cause notice to the petitioners the Court is not commenting on the other issues raised by the petitioners.
10. The Court is of the opinion that the impugned notice dated 31st January, 2025 directing the petitioners to reply to the show cause cannot be held to be valid or in accordance with law. The same is, accordingly, set aside.
11. It will, however, be open for the respondent authority to take steps in the matter in accordance with law, if so advised.
12. The writ petition stands disposed of.
13. Urgent photostat certified copy of this order, if applied for, be supplied to the parties upon compliance of all the requisite formalities.

(Amrita Sinha, J.)



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In the High Court At Calcutta
Constitutional Writ Jurisdiction
Appellate Side

02
10.04.2025
d.p.

WPA 4252 of 2025

Samresh Kumar & Ors.

vs.

Deputy Director General, Mines Safety
(Additional Charge) Eastern Zone & Ors.

Mr. Ayan Dutta,
Mr. Abhishek Jain.

...For the Petitioners.

Mr. Ashok Prasad.

...For the Respondent Nos. 1 & 2.

1. The matter has appeared in the list under the heading 'To Be Mentioned' for correction of the order dated 3rd April, 2025.

2. In the first line of paragraph 2 at page 1 of the said order, the words 'petitioner nos. 3 and 5' should read as "**petitioner nos. 1, 3 and 4**".

3. In the third line of paragraph 10 at page 3 of the said order between the word cause and cannot, the following shall be read "**and any steps taken in furtherance thereto**".

4. The order dated 3rd April, 2025 is corrected accordingly. The remaining part of the said order will remain unaltered.

5. Let this order be read along with the order dated 3rd April, 2025.





6. Urgent photostat certified copy of this order be supplied to the parties, if applied for, as early as possible.

(Amrita Sinha, J.)



Shyam Sunder Saini
Sri Sri
Director of Mines Safety
Health & Environment / Govt. of India
Ministry of Labour & Employment
Room No. 1, Bikaner

VAKALATNAMA

In the L. National Green Tribunal / E 2

O.A. NO. 222/2024

Suit Case No.

of 20

Signature

-Versus -

Plaintiff
Applicant
Appellant

Defendant
Opp. Party
Respondent

KNOW ALL MEN by these Shyam Sunder Saini that I/We

do hereby in my/our name and my/our behalf constitute and appoint Sri ASHOK
PRASAD ADVOCATE, High Court, Calcutta
true and lawfull pleader/Advocate & attorney to appear and act for me/us in the matter noted
above to file suit written statement conduct suit appeal from original suit order etc. and for
that purpose to do all acts and thinks, whatsoever in that connection including compromise of
the above matter depositing in or withdrawing money from filling or taking out of appear,
document and payment order from Court referring matter in dispute between the parties
here to arbitration released from attachment filling execution or miscellaneous cases and
other petitions belding at execution sale, obtaining payment from us out of court withdrawing
custody and other fees and doing on my/our behalf such other acts in the above matters as
are necessary and proper

I/We hereby agreeing to ratify and confirm all acts so done by the said Advocate
or attorneys as my/our own acts and as if done by my/us to all intents and purposes.

Date. 02/05/25

ADVOCATE

Vakalatnamo
Recd and accepted
Ashok Prasad
Advocate
9883069404